

I/47152/2021

Regional Office, Gurugram (N)
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurugram

Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341

Email ID: - hspcbrogrn@gmail.com

Dated 26/06/2021

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email:-judicial-ngt@gov.in

Subject: Action taken report in the matter of O.A. No – 82/2021 (I.A No. 84/2021) titled as Dr. Anjoo Kumar & Anr. V/s Union of India & Ors. in compliance of Hon'ble National Green Tribunal order dated 25.03.2021.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 25.03.2021 in the matter of O.A. No – 82/2021 (I.A No. 84/2021) titled as Dr. Anjoo Kumar & Anr. V/s Union of India & Ors. has directed as under:-

"Learned Counsel for the applicant submits that the present matter is identical to O.A. No. 29/2021, Col. Sunil Kumar (Retd.) & Anr. v. UOI & Ors. wherein the Tribunal has, vide order dated 16.02.2021, sought 2 report from a joint Committee comprising MoEF&CC, CPCB, State PCB and SEIAA, Haryana. Accordingly, the above joint Committee, with State PCB as the Nodal Agency, may furnish a report with regard to the status of the said entities also on same pattern as directed for another project on or before 15.05.2021".

In compliance of said order, status report of order dated 25.03.2021 of Hon'ble Tribunal, which is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Yours Faithfully

Signed by Kuldeep Singh

Date: 26-06-2021 16:22:23

Reason: Approved

**Regional Officer,
Gurugram Region (N)
For Haryana State Pollution Control Board**

Action Taken Report

As per

Hon'ble National Green Tribunal

(Order dated 25th March, 2021)

IN THE MATTER OF

Original Application

No.

82/2021 (I.A No. 84/2021)

Dr. Anjoo Kumar & Anr.

Versus

Union of India &Ors.

Status report in the matter of O.A. No – 82/2021 (I.A No. 84/2021) titled as Dr. Anjoo Kumar & Anr. V/s Union of India &Ors.

1. Background

As per supplementary report of Joint Committee submitted in compliance to directions of Hon'ble NGT vide order dated 25.03.2021 directed as follows:-

"Learned Counsel for the applicant submits that the present matter is identical to O.A. No. 29/2021, Col. Sunil Kumar (Retd.) & Anr. v. UOI & Ors. wherein the Tribunal has, vide order dated 16.02.2021, sought 2 report from a joint Committee comprising MoEF&CC, CPCB, State PCB and SEIAA, Haryana. Accordingly, the above joint Committee, with State PCB as the Nodal Agency, may furnish a report with regard to the status of the said entities also on same pattern as directed for another project on or before 15.05.2021".

2. Compliance to NGT directions

In compliance to the directions of Hon'ble NGT, a **Joint committee comprising of following has been constituted:**

Sr. No.	Name & Designation of Officer	Nominee
1	Sh. R.K Sapra, IFS (Retd.), Member SEAC, SEIAA	SEIAA
2.	Dr. K.K Garg, Scientist-C, MOEF&CC	MOEF & CC
3.	Sh. Danish Meena, Scientist B	CPCB
4.	Akansha Tanwar, AEE, Regional Officer, HSPCB, Gurugram Region (North)	HSPCB, Gurugram North

The joint committee inspected the site on 14.06.2021 and the facts of case are as follows:

1. The issues raised in grievance are about the Group Housing project under the brand name of "Grand Hyatt Gurgaon Residencies" in revenue estate on a land admeasuring 17.191 acres falls in Sector 58 village Ghata, Gurugram being developed by IREO Hospitality Company, Pvt Ltd alongwith other land-owning companies. The detail of ownership of land alongwith licences in the said 17.191 acres of land is enclosed as (**Annexure R-1**).
2. Environmental Clearance from SEIAA was obtained by the project proponents vide letter No. SEIAA/HR/2013/1239 dated 25.11.2013 valid upto 24.11.2020 (**Annexure R-2**) for total land area of 17.191 acres (69569 acres) and built-up area of 159827 sqm.
3. Project was accorded consent to Establish from HSPCB vide letter No 2821214GUNOCTE366395 dated 03.02.2014 valid upto 02.02.2016 (**Annexure R-3**).

4. Grievance about revised schedule of lands falls under the jurisdiction of the Town and Country Planning Department, Haryana. The Details of land under Residential Group Housing Project under the brand name of "Grand Hyatt Gurgaon Residencies" (17.191 acres) of license of land is tabulated below:

(Table-1)

A	License Details issued by DTCP			
	Village	Land owned by	Land schedule	
			Rect.	Kila
1.0	Ghata	License No. 63 of 20098	37	18/1min
			37	18/2min
			37	19/1/1min
		Sub total (1)		0.3375 Acres
2.0	Ghata	License No. 60 of 2012	48	3/2
			48	8/2/2
			48	13/1/1
			48	26
Sub total (2)		0.7218 Acres		
3.0	Ghata	License No. 107 of 2010	38	23/2
			37	17 min
			37	16
			37	25
			49	5/1
			49	6/3
			49	6/1
			49	5/2
			49	6/2
			48	3/1/2,
			48	8/1
			48	8/2/1
			48	1
			48	2
			48	9
			48	10
			48	11/2
			Ghata	
			48	20/1
			48	12
		38	19	
		38	20	
		38	21	
		38	22	
		38	18/1	
Sub total (3)		16.131Acres		
		Total (1+2+3)		
		Acres or 69569 Sqm		
		17.191		

5. The Details of land under rescheduling of license is given as under in Table-2

Table-2

Revised Land Schedule				To be read with License No. 16 of 2008			
1	Land owned by Aspirant Builders Pvt. Ltd., District-Gurgaon						
	Village	Rect. No.	Kila No.	Total Area		Taken Area	
				K	M	K	M
	Behrampur	12	19/2	5	5	5	5
			21/2/1	1	7	1	7
			22/1	2	9	2	9
			Total	8	21	9	1
2	Land owned by BTVS Buildwell Pvt. Ltd.,(365/1216 Share), Ornamental Realtors Pvt.Ltd. (773/1216 Share), Adson Software Pvt. Ltd. (78/1216 Share)						
	Behrampur	12	21/1/1	1	2	1	2
			21/1/2	0	4	0	4
		13	24/2	7	0	4	0
			25/1	8	0	3	19
			25/2	0	1	0	1
		19	4/1	4	0	4	0
			4/2	3	12	3	12
			5/1	1	1	1	0
			5/2	7	0	7	0
			6	8	0	8	0
			7	7	12	7	12
		20	1	3	0	3	0
			10	5	1	5	1
			Total	54	33	48	11
3	Land owned by Base Exports Pvt. Ltd. (227/ 748 Share), Ornamental Realtors Pvt. Ltd. (521/748 Share)						
	Behrampur	18	6/1	8	7	8	7
			14/1	6	0	6	0
			14/2	3	18	3	18
			15/1/1	0	4	0	4
			15/1/2	2	1	2	1
			16/2	2	12	2	12
			17	8	0	8	0
			Total	29	42	31	2
4	Land owned by Base Exports Pvt. Ltd.						
	Behrampur	19	8/1	7	16	7	16
			8/2	0	4	0	4
			9/1/1	0	11	0	11
			9/1/2	2	1	2	1
			12/2	2	12	2	12

			13	8	0	8	0
			Total	19	44	21	4
5	Land owned by BTVS Buildwell Pvt. Ltd.						
	Behrampur	19	9/2/1	2	4	2	4
			9/2/2	3	4	3	4
			10/1	5	16	5	16
			10/2	2	4	2	4
			Total	12	28	13	8
6	Land owned by Five rivers Developers Pvt. Ltd.						
	Behrampur	19	12/1	5	8	4	0
			19/1/1	0	16	0	16
			Total	5	24	4	16
7	Land owned by Five rivers Township Pvt. Ltd.						
	Behrampur	19	18/2	3	19	3	19
8	Land owned by Bulls Realtors Pvt. Ltd. (3/8 Share), Fiverivers Developers Pvt. Ltd. (1/8 Share), Aspirant Builders Pvt. Ltd. (1/2 Share)						
	Behrampur	19	3/2	0	15	0	15
9	Land owned by Bulls Realtors Pvt. Ltd. (3/4 Share), Fiverivers Developers Pvt. Ltd. (1/4 Share)						
	Behrampur	19	14	7	12	7	12
					Total	140	8
				Or	17.55	Acres	

6. The rescheduling of the land was approved in Village Behrampur vide order no. 24336, 24349, 24362, 24375, 24323, 24388 dated 09.12.2015 of DTCP, Haryana. Copy of orders in which Khasra no rescheduled are highlighted is attached as **Annexure R-4 (Colly)**.
7. No rescheduling of land was done in the project admeasuring 17.191 acres after obtaining Environmental Clearance dated 25.11.2013.
8. The site affected vide exchange order dated 09.12.2015 has been super imposed in a layout plan and shown in Red and the Group Housing project under the brand name of "Grand Hyatt Gurgaon Residencies measuring 17.191 acres in shown in Blue colour. The copy of said layout plan is attached as **Annexure R-5**.
9. Project proponent has also obtained extension of validity of CTE from Haryana State Pollution Control Board vide letter No. 2821216GUNOCTE2719591 dated 09.02.2016 and

No. 329962317GUNOCTE4623668 dated 01.12.2017. Copy of CTE extensions is attached as

Annexure R-6 (Colly)

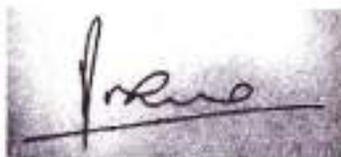
10. Project Proponent had obtained extension of validity of EC from SEIAA vide letter No. SEIAA/HR/2020/566 dated 16.11.2020 (**Annexure R-7**).

3. Conclusion

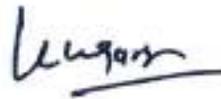
The issue of illegal construction after rescheduling of license and statutory clearance obtained by Project Proponent should become invalid after rescheduling of license. Based on above documents, it is concluded that:

1. Rescheduling of license was done in sector 59 while the project is located in sector 58.
2. Khasra nos. of Group Housing project under the brand name of "Grand Hyatt Gurgaon Residencies" in 17.191 Acres land are different from the khasra nos of land rescheduled in the year 2015.
3. The rescheduling of land has not affected the area for Group Housing Project.
4. The project proponent has valid Consent to Establish and Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from HSPCB.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.



R.K Sapra, IFS(Retd),
Members SEAC
SEIAA



Dr K K Garg
Scientist C
MoEF&CC



26/06/2021

Danish Meena
Scientist B
CPCB



Akansha Tanwar, AEE
Gurugram Region
(North), HSPCB

FORM LC-V
(See Rule 13)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

LICENCE NO. 60 OF 2012

This License has been granted under the Haryana Development and Regulation of Urban Areas Act, 1975 & the Rules, 1976 made thereunder to Sh. Sanjeev Saini S/o Sh. P. Saini, Sh. Bhurav S/o Sh. Anwar Singh, S/Sh. Hegraj, Rakesh Kumar, Mukesh Kumar, Sandeep, Pardeep, Sarin S/o Sh. Madan Lal, Sh. Madan Lal S/o Sh. Badli Ram, S/Sh. Subir, Rajbir S/o, Smt. Kanika W/o Sh. Dharambir, Sh. Chandan S/o Sh. Bansi, Avon Finance Pvt. Ltd., Smt. Savitri Devi W/o Sh. Mahender Singh, Sd. Anildev S/o, Smt. Vibha D/o Sh. M. L. Goyal, Sh. Sirya S/o Sh. Kuber, S/Sh. Roopchand, Jile Singh, Balbir, Sukhbir S/o Lakharam, S/Sh. Batta, Sarman, Lakhji S/o Sh. Kulhad, Sh. Ram Kumar S/o Sh. Mangalji, Sh. Bansi S/o Sh. Kulhad, Commander Realtors Pvt. Ltd., Sh. Suresh S/o Chandan Singh, Sh. Narinder Bikan S/o Sh. Prabhuram, S/Sh. Prem Singh, Mukesh Chand, Mahender, Manjit S/o Asha, Sh. Asha S/o Mitaru, S/Sh. Kunder Lal, Chandan Singh S/o Sh. Tarachand, S/Sh. Rampa, Honsraj, Desraj S/o Sh. Ranji Lal alias Dudi, Sh. Hukam Chand S/o Sh. Umed, S/Sh. Jassal alias Jassal, Gajraj Singh, Antram S/o Sh. Sushrut, Smt. Mukesh W/o Sh. Sanam, S/Sh. Navan, Parwan, S/o Sh. Sauram, Smt. Nishu D/o Sh. Nantram, Sh. Bunde S/o Motaraj, S/Sh. Rajender, Sachin, Ranbir S/o Sh. Kimi, S/Sh. Navan Kumar, Parwan Kumar S/o Sh. Chiman, Sh. Naresh S/o Sh. Mowasi, Smt. Ramraj W/o Sh. Lakshmi, Sh. Girej S/o Sh. Lakshmi, Smt. Baleswari, Smt. Suresh D/o Sh. Lakshmi, Smt. Saurav Devi W/o Sh. Hemchand, S/Sh. Pratap, Roubir S/o Mukand, S/Sh. Poshiyar, Kanwar Lal S/o Vishram, Riveries Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Five Rivers Township Pvt. Ltd., S/Sh. Rampal, Kishan S/o Shyamal, High Profile Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Regal Green Lands Pvt. Ltd., Sh. Sachin S/o Rati Ram, S/Sh. Vijay, Rajinder, Satish S/o Ruti Ram, Sh. Chandrupa. S/o Gyasi Ram, Sh. Dnyu Ram S/o Gyasi Ram, S/Sh. Jarpul, Naresh, Neeraj S/o Meheshwar, Sh. Harj Singh S/o Lakshmi, Ornamental Realtors Pvt. Ltd., Base Exports Pvt. Ltd., High Responsible Realtors Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., SU Estates Pvt. Ltd., S/Sh. Meenal, Inceptal S/o Bansi, S/Sh. Harim, Lita, Kahi S/o Sh. Sumera, G.P. Realtors Pvt. Ltd., Hamid Builders Pvt. Ltd., Paddock Propbuild Pvt. Ltd., Pannoply Propbuild Pvt. Ltd., Aspirant Builders Pvt. Ltd., Massif Propbuild Pvt. Ltd., S/Sh. Banwari, Deyaram, Raghubar, Pansaram S/o Ujya, Sh. Dharambir S/o Ram Saran, Sh. Rajender S/o Premchand, Sh. Dhooj S/o Sh. Braham Ch. Commander Realtors Pvt. Ltd. A-11, 1st Floor, Neeti Bagh, New Delhi for development of plotted colony over an area measuring 80.44 acres falling in the revenue estate of village Ullahwas, Ghata & Behrampur, Sector 58, 59, 60, 61 & 62 Gurgaon - Manesar Urban Complex.

1. The particulars of the land, wherein the aforesaid residential plotted/group housing colony is to be set up, are given in the Schedule annexed hereto and duly signed by the Director General, Town & Country Planning, Haryana.
2. The license is granted subject to the following conditions:
 - a. That the plotted colony will be laid out in conformation to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan
 - b. That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules 1976 made there under are duly complied with.
 - c. That the portion of Sector/Master plan road which shall form part of the licensed area shall be transferred free of cost to the Government in accordance with the provisions of Section 3(3) (a) (ii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
 - d. That licensee shall construct the 12/18/24 m wide service road forming part of the site area at his own cost and the entire area under road shall be transferred free of cost to the Government.
 - e. That you shall take permanent access from service road proposed along the development plan road
 - f. That licensee shall deposit the Infrastructural Development Charges @ ₹ 1300/- per sq m for commercial component, @ ₹ 625/- per sqm for group housing component and @ ₹ 500/- per sqm for plotted component in two equal installments i.e. 1st installment will be deposited within 60 days from grant of license and 2nd installments within six months from grant of license, failing which interest @ 18% per annum will be liable to be paid for the delayed period.
 - h. That the licensee will integrate the services with HUDA services as per approved service plans and as & when made available.
 - i. That licensee will have no objection to the regularization of the boundaries of the license through give and take with the land, that HUDA is finally able to acquire in the interest of planned development and integrated services. The decision of the competent authority shall be binding in this regard.

- j. That you shall make arrangements for water supply, sewerage, drainage etc. to the satisfaction of DDCP if these services are made available from External Infrastructure to be laid by HUDA/HIS/DC.
- k. That development/construction cost of 24 inch or wide major internal roads is not included in the EDC rates and you shall pay the proportionate cost for acquisition of land, if any, alongwith the construction cost of the same as and when finalized and demanded by DDCP, Haryana.
- l. That the licensee shall submit NCC as required under notification dated 14.09.06 issued by MOEF, GOI before executing development works at site.
- m. That you shall obtain clearance from competent authority, if required under PLPA, 1990 and any other clearance required under any other law.
- n. That you shall pay the labour cess charges as per policy dated 4.5.2010.
- o. That licensee shall provide rain water harvesting system at site as per Central Ground Water Authority norms/Haryana Govt. notification, as applicable.
- p. That the licensee shall make the provision of solar water heating system as per recommendations of HAUEDA and shall make it operational, where applicable, before applying for Occupation Certificate.
- q. That the developer will use only CFL fittings for internal as well as for campus lighting.
- r. That licensee shall convey the ultimate power load requirement of the project to the concerned Power Authority, with a copy to the Director with in a period of two month from date of grant of license, to enable provision for Transformers/Switching Stations/Electric Sub-stations at site of licensed land as per the norms prescribed by the power Authority, in the zoning plan of the project.
- s. That in compliance of Rule 27 of Rules 1976 & Section 5 of Haryana Development and Regulation of Urban Areas Act, 1975, you shall inform account number and full particulars of the scheduled bank wherein you have to deposit thirty per centum of the amount from the plot for meeting the cost of internal development works in the colony.
- t. That the pace of construction should be atleast in accordance with your sale agreement with the buyers of the flats as and when schedule is launched.
- u. That you shall submit certificate issued by District Revenue Officer stating that there is no further sale of land applied for license till date and applicant companies are owner of land within 35 days from issuance of this license.
- v. That you shall specify the detail of calculations per sqm/per sq ft, which is being demanded from the plot owners on account of IDC/EDC, if being charged separately as per rates fixed by Govt.
- w. That you will intimate your official Email ID and the correspondence to this ID by the Deptt will be treated as legal.

3. The license is valid up to 10/6/2016.

Place : Chandigarh
 Dated: 11/6/2012.

(I.C. GUPTA, IAS)
 Director General
 Town & Country Planning
 Haryana, Chandigarh

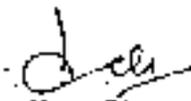
Undst.No.LD-1912(IV) JCB/2012/ 10391 Dated: 14/6/12.

A copy along with a copy of schedule of land is forwarded to the following for information and necessary action:-

- 1.- Mr. Surjeev Saini S/o Sh. P. Saini, Sh. Bharat S/o Sh. Anar Singh, S/Sh. Bagraj, Rajesh Kumar, Mallesh Kumar, Sandeep, Pardeep, Smit S/o Sh. Madan Lal, S/o Madan Lal S/o Sh. Bala Ram, S/Sh. Satbir, Rajbir S/o Smt. Kantla W/o Sh. Dharambhai, Sh. Chander S/o Sh. Balji, Avon Finance Pvt. Ltd., Smt. Smitri Devi W/o Sh. Mahender Singh, Sh. Anilbhai S/o, Smt. Visha D/o Sh. M. L. Goyal, S/o. Sireya S/o Sh. Kheer, S/S. Ropchand, Jale Singh, Balbir, Sukhbir S/o Likhiram, S/Sh. Bantu, Santar, Lakhji S/o Sh. Kulhad, S/o. Ram Kumar S/o Sh. Mangalia, Sh. Hansi S/o Sh. Kulhad, Commander Reafors Pvt. Ltd., Sh. Satbir S/o Chaudan Singh, Sh. Narendra Bekon S/o Sh. Prabhuram, S/Sh. Preet Singh, Mukesh Chand, Mahender, Malpal S/o Ashu, Sh. Ashu S/o Mitara, S/Sh. Kundan Lal, Charan Singh S/o Sh. Tarachand, S/Sa. Ranpal, Hansraj, Desraj S/o Sh. Ranji Lal alias Dadi, Sh. Hukam Chand S/o Sh. Umed, S/Sh. Jassar alias Jasant, Gajraj Singh, Ashu S/o Sh. Shishram, Smt. Mukesh W/o Sh. Santar, S/Sh. Navon, Parveen, S/o Sh. Santar, Smt. Nisha D/o Sh. Santar, Sh. Badle S/o Maladar, S/Sh. Rajender, Satbir, Ranbir S/o Sh. Ginni, S/Sh. Navon Kumar, Parveen Kumar S/o Sh. Kamina, Sh. Naresh S/o Sh. Mawasi, Smt. Ranraj W/o Sh. Lakhpat, Sh. Gitaaj S/o Sh. Lakhpat, Smt. Suman Devi Sh. Lakhpat, Smt. Suman Devi W/o Sh. Harchand, S/Sh. Pratej, Ranvir S/o Mukarji, S/Sh. Hoshiyar, Kanwar Lal S/o Visharaj,

Five Rivers Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Five Rivers Township Pvt. Ltd., S/Sh. Rampal, Kishor Ss/o Shyamal, High Profile Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Regal Green Lands Pvt. Ltd., Sh. Satbir S/o Rati Ram, S/Sh. Vijay, Rajinder, Satish Ss/o Rati Ram, Sh. Chandepal S/o Gyasi Ram, Sh. Daya Ram S/o Gyasi Ram, S/Sh. Jaipal, Narash, Neeraj Ss/o Moharchand, Sh. Hari Singh S/o Lakshat, Ornamental Realtors Pvt. Ltd., Base Exports Pvt. Ltd., High Responsible Realtors Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., Sh. Estates Pvt. Ltd., S/Sh. Mainpal, Inderpal Ss/o Bansr, S/Sh. Hariram, Lilo, Kalu Ss/o Sh. Sumera, G.P. Realtors Pvt. Ltd., Harad Builders Pvt. Ltd., Pardeck Propbuild Pvt. Ltd., Pannoply Propbuild Pvt. Ltd., Aspirant Builders Pvt. Ltd., Massif Conbuild Pvt. Ltd., S/Sh. Banwari, Dayaram, Raghbir, Parsarua Ss/o Lijya, Sh. Dharambir S/o Ram Saran, Sh. Rajender S/o Premchand, Sh. Dheeraj S/o Sh. Brahmji C/o Commander Realtors Pvt. Ltd. A-11, 1st Floor, Necti Bagh, New Delhi alongwith a copy of schedule of land, approved layout plan and agreements.

2. Chief Administrator, HUDA, Panchkula alongwith a copy of agreement.
3. Chief Administrator, Haryana Housing Board, Panchkula alongwith copy of agreement.
4. MD, HVPN, Planning Director, Shakti Bhawan, Sector-6, Panchkula.
5. MD, Haryana State Pollution Control Board, Panchkula
6. Add. Director, Urban Estates, Haryana, Panchkula.
7. Administrator, HUDA, Gurgaon.
8. Engineer-in-Chief, HUDA, Panchkula
9. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
10. Land Acquisition Officer, Gurgaon
11. Senior Town Planner (Enforcement) Haryana, Chandigarh.
12. Senior Town Planner, Gurgaon.
13. District Town Planner, Gurgaon along with a copy of agreement.
14. Chief Account Officer, O/o Senior Town Planner (Monitoring), Chandigarh.
15. Accounts Officer O/o Director General, Town & Country Planning, Haryana, Chandigarh alongwith a copy of agreement.


Assistant Town Planner (HQ) Ek.
For Director General, Town & Country Planning
Haryana, Chandigarh
tcp.tqdr.tpn@gmail.com

Details of :-

Land owned by Sanjay Sahi S/o P. Sanil (1/3 Share), Bharat S/o Amar Singh (1/3 Share), Geeta - Rajesh Kumar Mahesh Kumar - Sanjay - Pradip - Savin S/o Madan Lal (1/2 Share) District Gurgaon

Village	Rect. No.	Kills No.	Arba	
			K	M
Ghata	52	25/2	4	0
		25/3	0	11
	57	5/1	3	12
		5/2	4	0
		Total	12	3

2 Land Owned by Begal - Rajesh Mahesh - Sandeep - Pradip - Sanjay sons of Madan Lal (1/2 Share), (Madan Lal S/o Brijayram (1/2 Share))

Ghata	40	25/2	1	7	
		48	2	2	
		3	8	5	
		4	8	0	
		5	7	12	
		8/2	2	0	
		8/1	2	16	
		11	3	10	
		12	3	0	
		13	8	0	
		16	8	5	
		20	1	15	
		50	11/1	0	8
			11/2	0	18
		51	10	3	18
24	2		0		
25/1	2		16		
	25/2	3	5		
	Total		92	6	

3 Land Owned by Savin, Sandeep - Pradip sons of Madan Lal.

Ghata	58	4/2	4	4
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4 Land Owned by Begal S/o Madan Lal.

Ullahwas	8	25/2	1	5
		5	1	12
		Total	2	17

5 Land Owned by Satish - Hejari, s/o, Kamla W/o. Dharamraj Nih Chandra

Ullahwas	30	4	4	0
		20/2	5	4
		14/2	5	0
		16	7	15
		17	8	16
		24	8	4
		25	5	12
Total		42	11	

6 Land Owned by Chandan S/o. Bansi.

Ullahwas	30	15	9	0
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7 Land Owned by Avan Finance Pvt. Ltd.

Ullahwas	5	23	2	0
		21/1a	4	11
		Total	12	11

8 Land Owned by Smt. Savita Day W/o Mahender Singh.

Ullahwas	10	5/3/1a	0	1
		1/1/1a	4	0
		Total	4	1

DGICP (M)
2/14/17-25

<u>Land Owned by Anubhav S/o Smt. Vibha D/o M. J. Goyal.</u>				
Ujjahwas	9	5/1min	4	3
		5/2min	0	5
		5/3min	0	13
		Total	5	1
<u>Land Owned by Siroja S/o Kishor.</u>				
Behrampur	18	15/2	2	12
		1/31	5	0
		Total	8	0
<u>Land Owned by Roushan - (1/2 share) Balbir, Sukhbir s/o Udayam (63/121share), Betu, Somnath Lakhi s/o Kulraj (22/21share) Harikumar s/o Mangala (30/321) Share.</u>				
Ujjahwas	29	22/2	6	1
<u>Land Owned by Bansi S/o Kishor.</u>				
Ujjahwas	16	18	3	4
<u>Land Owned by Commander Rajjora Puri.</u>				
Ujjahwas	15	19	7	0
<u>Land Owned by Roushan - (1/2 share) - Balbir - Sukhbir, sons of Udayam.</u>				
Ujjahwas	29	22/2	1	0
		23	7	7
		24/1	3	8
		21/2	2	17
		Total	15	18
<u>Land Owned by Sagar S/o Chandar, Sirah.</u>				
Ujjahwas	29	21/1	3	9
<u>Land Owned by Naraninder Deka, S/o Prabhjot.</u>				
Ujjahwas	33	34/2	1	4
		8	8	15
		3/2	0	17
		Total	8	18
<u>Land Owned by Prem Singh - Mahesh Chand - Mahender - Mainraj sons of Asha S/o Mitani.</u>				
Behrampur	18	8/1	2	13
<u>Land Owned by Asha S/o Mitani.</u>				
Behrampur	19	15/2min	2	2
	20	1 1/2min	0	16
		Total	2	18
<u>Land Owned by Kundan Lal, Chandan Singh, s/o Tarachand.</u>				
Ujjahwas	6	22/1min	1	2
		27/7min	1	6
		Total	2	7
<u>Land Owned by Rajpal - Harpal - Jeeval S/o Bani, Jai Lal, Doli.</u>				
Ujjahwas	24	18/1	2	12
		13/1/1/2	4	8
		19/1/2/1	1	1
		22/1/2	0	7
		20/2	1	10
	29	21/1/2	7	6
		3/2	11	10
		Total	15	14

DGTCP (HR)
2012-13

from page cont.

21 Land Owned by Himanchand S/o. Lohan (1/2 share), Jagan Lal (1/8 share), Gora Singh (1/8 share), Antram (1/8 share) S/o. Sujanram, Mungshi w/o. Ganpati (1/32 share), Navendu (1/32 share), Parveen (1/32 share), S/o. Sandeep, Nisha d/o. Ganram (1/32 share).

Ghata	22	20/2	4	0
		2'	7	12
		22	7	16
40		6	7	12
		7	6	18
		8	2	8
		13	5	2
		14/1	3	12
41		1	7	4
		10	7	12
42		18 1/2	4	4
		Total	64	2

22 Land Owned by S/o. Beule S/o. Maloji, Behrampur

14		13	5	8
		18/1	5	8
		10/2	3	6
		16/1	1	19
		Total	16	5

23 Land Owned by Rajender - Satar - Rani - S/o. Kira (10/28 Share), Navendu Kumar - Farveer Kumar S/o. Khiman (12/28 Share), Naresh S/o. Mayari (8/28 Share).

Ullahwar	14	18/2	1	8
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24 Land Owned by Smt. Ranjini w/o. Lakhpal, Giraj w/o. Lakhpal, Baleswar, Siman D/o. Lakmal (2/135 Share), Smt. Sangeet D/o. w/o. Hemchand (15/135 Share), Parag - Ranbir S/o. Murali (1/135 Share), Heshiya - Kanwar Lal S/o. Vishram (117/135 Share).

Ullahwar	14	21/2	5	16
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25 Land Owned by Fiverivers Developer Pvt. Ltd.

Behrampur	19	15/1	1	0
	20	11/1/4	3	12
	19	15/1/1	0	16
		Total	2	8

26 Land Owned by Bulls Rebars Pvt. Ltd.

Behrampur	20	3/2	4	18
		11/2	3	4
		12	8	0
		Total	18	0

27 Land Owned by Huanberg Township Pvt. Ltd.

Ghata	44	20/1/2/1	1	7
	41	3/1/2	2	4
		Total	3	11

28 Land Owned by Rampal Kishan s/o. Ghayana.

Ullahwar	14	13/1	2	12
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29 Land Owned by High Profile Realtors Pvt. Ltd.

Behrampur	11	1/2/1	0	13
		13/1/1/3	0	4
		Total	0	17

30 Land owned by High Star Builders Pvt. Ltd. (8/10 share), Hegal Green lands Pvt. Ltd. (1/10 Share).

Ghata	39	18/2	3	12
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DATCP (Pvt)
21/10/2012

Item preparation

- 4 -

30 Land owned by Satish S/o. Raji Ram (11/11 share), Vijay Rajinder, Satish S/o. Raji Ram (1/4 share), Prancepal S/o. Syal Ram (1/2 share), Dora Ram S/o. Syal Ram (1/2 share), High Profile Realtors Pvt. Ltd. (1/2 share), Five Rivers Township Pvt. Ltd. (1/8) share

Ghata	45	13/2	2	13
		1E	0	0
		1B	9	0
		22	8	0
		23	8	0
	52	2/1	5	13
		3/1	3	5
		Total	43	18

32 Land owned by Jinal (15/59.5 share) Harsh (15/59.5 share) Neera (14.5/59.5 share) Saty. Mohanram, Hari Singh s/o. Lakshmi (15/59.5) share

Ghata	48	8/2/2	2	13
		12/1/1	0	5.5
		Total	2	18.5

33 Land owned by High Profile Realtors Pvt. Ltd.

Behrampur	11	9/1/1/1	0	13
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34 Land owned by Commercial Realtors Pvt. Ltd.

Behrampur	15	15/4	1	0
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35 Land owned by Base Exports Pvt. Ltd. (227/748 share), Commercial Realtors Pvt. Ltd. (521/748) share.

Behrampur	18	7/2	0	14
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36 Land owned by High Responsible Realtors Pvt. Ltd.

Ujjahwas	38	3min	7	9
Ghata	45	4/2	4	0
		5/2	2	10
		6/4	2	8
		6/1	1	18
	47	13/1/2min	0	7
	49	10/2/2/1	3	9
		17/1/1	0	1
Ujjahwas	30	1/2	0	5
		2/2/2	1	11
		9/2	4	6
		10/1min	2	8
		11min	4	0
		7/2	6	10
		19min	4	0
		20min	2	0
		Total	41	5

37 Land owned by Auspicious Infrastructure Pvt. Ltd.

Ujjahwas	8	13/2	2	3
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38 Land owned by Commander Realtors Pvt. Ltd. (33/30) share, High Responsible Realtors Pvt. Ltd. (6/30) share.

Ghata	47	20/1	1	0
	48	16/1/1	0	13
		Total	1	13

39 Land owned by SUI Estima Pvt. Ltd.

Ujjahwas	30	18	3	18
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40 Land owned by SUI Palates Pvt. Ltd. (1/3 share), High Responsible Realtors Pvt. Ltd. (2/3) share.

Ujjahwas	30	13	5	12
		14/1	4	0
	38	5	7	19
		6/1	1	5
	39	1/1	2	0
		Total	22	0

Iron pipe- cont.

- 5 -

41	<u>Land owned by Margal, Indrapati, Barsi,</u>				
	Udhwas	15	20'1	3	13
42	<u>Land owned by Regal (Green Land) Pvt. Ltd. (1/7 share), High Star Builders Pvt. Ltd. (5/7) share,</u>				
	Udhwas	8	14'2/2	0	5
			15'3	0	13
			Total	1	2
43	<u>Land Owned by Harim, I.L., Sai ssa, Summ,</u>				
	Behrampur	20	3'2	4	0
			5'1	1	4
			15'1	4	0
			18'2	4	0
			Total	16	4
44	<u>Land owned by Commander Realtors Pvt. Ltd. (16/24 share), I.P. Realtors Pvt. Ltd. (10/24 share), Harad Builders Pvt. Ltd. (8/24) share,</u>				
	Behrampur	11	7	2	7
			13'm	5	12
			14'm	2	9
			Total	9	18
45	<u>Land owned by Hite Realtors Pvt. Ltd.,</u>				
	Behrampur	11	8'1'	0	3
		12	18'2/2	0	10
			Total	0	13
46	<u>Land owned by Paddock Probuild Pvt. Ltd.,</u>				
	Behrampur	11	11'3/2	2	4
			20'1	4	0
		12	23'2'm	5	13
		20	3'm	6	0
			6'1'm	2	0
			13'2'm	2	0
			18'1'm	2	0
			Total	24	2
47	<u>Land owned by Pajipay Probuild Pvt. Ltd.,</u>				
	Behrampur	11	12'2	5	6
			14'm	1	10
			Total	6	16
48	<u>Land owned by G.P. Realtors Pvt. Ltd.,</u>				
	Behrampur	12	16'1/2	3	7
49	<u>Land owned by Bulls Realtors Pvt. Ltd. (3/8 share), Eternals Developers Pvt. Ltd. (1/8 share), Aspirant Builders Pvt. Ltd. (2) share,</u>				
	Behrampur	19	3'2	0	15
50	<u>Land owned by Eternals Developers Pvt. Ltd.,</u>				
	Behrampur	19	1'1	7	0
			12'1	5	0
			Total	12	0
51	<u>Land owned by Bulls Realtors Pvt. Ltd. (3/8 share), Eternals Developers Pvt. Ltd. (1/8 share),</u>				
	Behrampur	19	14	7	12
52	<u>Land owned by Eternals Township Pvt. Ltd.,</u>				
	Behrampur	19	19'2	3	19
53	<u>Land owned by Base Experts Pvt. Ltd.,</u>				
	Behrampur	19	23'm	3	3

To be read with licence No. 62/11/6
2012.

from prepage cont.		-6-		
54	<u>Land owned by Massif cor build Pvt. Ltd.</u>			
	Ghata	23	16	2
			25/1	3
			25/2	3
		40	5	7
			Total	16
				11
55	<u>Land owned by High Star Builders Pvt. Ltd. (9/10 share), Royal Green Lands Pvt. Ltd. (1/10) share.</u>			
	Ghata	38	19/1	2
				17
56	<u>Land owned by Rich Star Builders Pvt. Ltd.</u>			
	Ghata	48	3/2	1
				0
67	<u>Land owned by Regal Green Lands Pvt. Ltd. (1/4 share), Eut's Realtors Pvt. Ltd. (1/4 share), Commander Realtors Pvt. Ltd. (1/2) share.</u>			
	Ghata	40	20	1
				16
58	<u>Land Owned by Banvari Daryam, Raghbir Parsran s/o. Liva.</u>			
	Ujjainwas	12	21min	6
			22min	4
			Total	11
				3
59	<u>Land Owned by Dharambir s/o. Ram Saran (113/206 share), Rajender s/o. Purnchand (51/206 share), Dhara, s/o. Brahm (32/206) share.</u>			
	Ghata	41	2/2	4
			8/1	5
			Total	10
				8
60	<u>Land Owned by Five Rivers Builders Pvt. Ltd.</u>			
	Bahrapur	18	22/1/2	2
	Ujjainwas	12	23/1min	0
			Total	2
				4
	Grand Total			643K
				10.53d
				or
				00.441 Acres.

Director General
Town and Country Planning,
Haryana, Chandigarh
24/5/2012

Revised Schedule of land owned by

To be read with Licence No. 58 of 2009

1. Detailed of land owned by M/s. Auspicious Infrastructure Pvt. Ltd., Tehsil Sohna, District Gurgaon.

Village	Rect. No.	Killa No.	Total Area		Area Taken	
			K	M	K	M
Ghata	48	13/2/2	0	12	0	12
		14/2	2	0	2	0
		15/2/2	1	11	0	17
	47	3/1	2	5	0	9
		2	7	18	5	8
		9	1	14	0	7
			16	0	9	13

2. M/s. Hardcore Realtors Pvt. Ltd.

Ghata	47	1/1	3	6	3	6
	48	5/1/2	0	13	0	13
		5/3	0	11	0	11
			4	10	4	10

3. M/s. High Star Builders Pvt. Ltd.

Ghata	38	25/2	5	10	5	10	
		39	21/1	0	4	0	4
	47		24/2	1	12	1	12
			25/2	0	18	0	18
			3/2	3	2	3	2
			4	8	2	8	2
			7	6	18	6	18
			8	8	14	8	14
			10/2	3	10	1	11
			11/1	1	19	0	15
			11/3	1	13	1	11
			14	3	5	2	0
	48	4/1	6	8	6	8	
		7/1	4	0	4	0	
		6/2	6	0	6	0	
		7/2	2	17	2	17	
		15/1	2	0	1	18	
			67	1	62	0	

4. M/s. High Star Builders Pvt. Ltd. (9/10) share & M/s. Regal Green Lands Pvt. Ltd. (1/10) share

Ghata	39	13/2	5	4	5	4
		18/1	2	17	2	17
		20	7	7	7	7
		21/2	3	16	3	16
		22	7	2	7	2
			26	6	28	6

DGICP (H)
2.11.11-1122

5. M/s. Regal Green Lands Pvt. Ltd.

Ghata	48	13/2/1	0	2	0	2
		14/1	2	11	2	11
		15/2/1	1	11	1	4
	60	4/2	1	14	1	14
			5	18	5	11

6. M/s. Golden View Builders Pvt. Ltd. (1/2) share & M/s. Aspirant Builders Pvt. Ltd. (1/2) share

Ghata	48	19	2	15	0	2
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7. M/s. Commander Realtors Pvt. Ltd. (619/664) share & M/s. Golden View Builders Pvt. Ltd. (45/664) share

Ghata	48	24/1	4	4	2	14
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8. M/s. BTVS Buildwell Pvt. Ltd.

Ghata	48	13/2/4	1	5	1	5
		14/4	1	13	1	13
		15/2/4	1	7	0	9
			4	5	3	7

9. M/s. BTVS Buildwell Pvt. Ltd. (11/12) share & M/s. Adson Software Pvt. Ltd. (1/12) share

Ghata	48	16/2	4	4	3	7
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10. M/s. BTVS Buildwell Pvt. Ltd. (4/5) share & M/s. High Profile Realtors Pvt. Ltd. (1/5) share

Ghata	48	16/3	2	8	1	0
		17/1	5	12	2	12
		25	4	8	4	8
			12	8	8	0

11. M/s. High Responsible Realtors Pvt. Ltd.

Ghata	48	24/2	3	16	3	16
	60	4/1	1	13	1	13
			5	9	5	9

12. M/s. Adson Software Pvt. Ltd.

Ghata	48	13/2/3	0	18	0	18
		14/3	1	16	1	16
		15/2/3	1	11	0	11
			4	5	3	5

13. M/s. Adson software Pvt. Ltd. (1/4) share & M/s. Ornamental Realtors Pvt. Ltd. (3/4) share

Ghata	38	24/2	2	2	2	2
		25/1	2	10	2	10
	48	5/1/1	0	7	0	7
			<u>4</u>	<u>19</u>	<u>4</u>	<u>19</u>

14. M/s. Ornamental Realtors Pvt. Ltd. (7/8) share & M/s. High Responsible Realtors Pvt. Ltd. (1/8) share

Ghata	38	24/1	5	2	5	2
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15. M/s. Hardcore Realtors Pvt. Ltd. (142/364) share, M/s. BTVS Buildwell Pvt. Ltd. (117/364) share, M/s. Hi-Energy Realtors Pvt. Ltd. (85/364) share & M/s. Commander Realtors Pvt. Ltd. (20/364) share

Behrampur	3	25	2	4	2	4
	13	1	8	0	8	0
	14	5	8	0	8	0
			<u>18</u>	<u>4</u>	<u>10</u>	<u>4</u>

16. M/s. Base Exports Pvt. Ltd. (14/469) share, M/s. Ornamental Realtors Pvt. Ltd. (42/469) share & BTVS Buildwell Pvt. Ltd. (412/469) share

Behrampur	4	20	5	2	5	2
		21	7	19	7	19
		22	8	0	8	0
		23/1	2	8	2	8
			<u>23</u>	<u>9</u>	<u>23</u>	<u>9</u>

17. M/s. Five Rivers Township Pvt. Ltd.

Ghata	38	16/1	1	2	1	2
	39	16	6	11	3	2
		17	8	0	5	19
		18/2	2	14	2	14
		18/3	2	9	2	9
		23	7	4	5	9
		24/1	4	6	1	10
		25/1	1	2	1	2
			<u>33</u>	<u>8</u>	<u>23</u>	<u>7</u>

18. M/s. Adson Software Pvt. Ltd.

Ghata	47	11/2/1	0	12	0	4
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19. M/s. Bulls Realtors Pvt. Ltd. (31/216 Share), M/s Adson Software Pvt. Ltd. (185/216 Share)

Ghata	39	7/2	7	7	7	7
		8/1	1	18	1	18
			<u>8</u>	<u>5</u>	<u>8</u>	<u>5</u>

20. M/s. Ornamental Realtors Pvt. Ltd. (1/2 share) & BTVS Buildwell Pvt. Ltd. (1/2share)

Behrampur	4	18/2	2	11	2	11
		19/2	2	13	2	13
		23/2	5	12	5	12
		10	16	10	16	

Total (K-M)

229 10

or 28.687 Acres


Director General
Town & Country Planning
Haryana, Chandigarh
C. H. D. R. 25

1 Land owned by M/s. Commander Realtors Pvt.Ltd.Tehsil Sohna District Gurgaon

Village	Rect. No.	Killa No.	Total Area		Area Taken	
			K	M	K	M
Behrampur	18	22/2	5	8	5	8
		32	2	7	12	7
	11	9	7	2	7	2
		10	4	1	4	1
Ullahwas	11	14	7	10	7	10
		15	8	19	8	19
		16	8	0	8	0
		17	8	0	8	0
		24	8	0	8	0
		25	8	0	8	0
	15	6	8	0	8	0
			60	12	80	12

2 Land owned by M/s. Golden View Builders Pvt. Ltd.

Behrampur	1	15/1	4	8	4	8
Ullahwas	11	3	7	7	7	7
		4/1	0	13	0	13
	15	23/2	2	14	2	14
	23	3/1/2	3	16	3	16
4/1		3	1	3	1	
			21	19	21	19

3 Land owned by M/s. Five Rivers Developers Pvt.Ltd.

Ullahwas	25	7/2/2	1	11	1	11
		13/3	3	7	3	7
		13/2	2	4	2	4
		12/2	5	15	5	15
		14/1/2	3	3	3	3
	24	25/1	4	8	4	8
25	22/2	19/2	7	0	7	0
		22/2	7	3	7	3
			34	11	34	11

4 Land owned by M/s. Golden View Builders Pvt.Ltd. (413/1240) & Base Exports Pvt. Ltd. (827/1240)

Behrampur	2	21/2	2	0	2	0
		22/2/1	0	6	0	6
	15	1	8	0	3	5
		2/1	1	14	1	14
16	5	7	0	5	14	
			19	0	12	19

5 Land owned by M/s. Ornamental Realtors Pvt.Ltd.

Ullahwas	14	12	8	0	8	0
	15	15	4	6	4	6
	14	11	8	0	8	0
		20	8	0	8	0
			28	6	28	6

6 Land owned by M/s. Aspirant Builders Pvt. Ltd.

Ghata	37	18/2	2	9	2	9
	49	10/1/1/2/1	0	15	0	11
		10/1/2/2	1	16	1	16
		10/2/1/1	0	18	0	18
38		22/1/3	1	7	1	7
		22/1/4	1	7	1	7
		22/1/2	1	10	1	10
		22/1/1	0	3	0	3
				10	5	9

7 Land owned by M/s. Hardcore Realtors Pvt.Ltd.

Behrampur	1	16	8	0	8	0
		17	6	4	6	4
		24	4	0	3	12
		25	8	0	3	17
			26	4	21	13

8 Land owned by M/s. BTVS Buildwell Pvt.Ltd.

Behrampur	18	9/1/1	4	13	4	13
Ghata	51	22	8	0	8	0
		21	8	0	8	0
	58	1	8	0	8	0
Ullahwas	14	19	8	0	8	0
		21/1	1	5	1	5
		22	8	0	8	0
	15	25/1	1	8	1	6
	23	5/1	6	13	6	13
	24	2/1/1/1	1	3	1	3
		1/1/1	5	5	5	5
	5	13/3	2	1	2	1
		18/1	2	5	2	5
	10	8/1	2	0	2	0
	5	17/1	1	7	0	17
	10	9/1	2	0	2	0
			69	18	69	8

9. Land owned by M/s. Buzz Hotels Pvt.Ltd.

Ullahwas	10	4	8	0	8	0
		6	8	11	8	11
		7/1	4	13	4	13
	12	19	3	9	3	9
		20	9	5	9	5
	24	5/2/1	4	6	4	6
	25	1/1/1	7	4	7	4
	13	21/2	4	16	4	16
	13	10	2	10	2	10
		11	8	13	8	13
		20	7	16	7	16
		21/1	3	4	3	4
14	16/1	0	12	0	12	
	25/1	0	12	0	12	
15	16	6	8	6	8	
	17	5	0	5	0	
	24	2	12	2	12	
	25/2	8	14	6	14	
			<u>94</u>	<u>5</u>	<u>94</u>	<u>5</u>

10. Land owned by M/s. Five Rivers Township Pvt.Ltd.

Behrampur	34	15	5	2	5	2
	35	10/2	6	9	0	9
		11	8	0	8	0
		20/1	5	13	5	13
	1	4	4	4	4	4
Ullahwas	5	24	8	0	8	0
		25	8	0	8	0
	10	2/1/1	1	5	1	5
	25	14/2	4	12	4	12
		15	3	8	3	8
	27	1/1	4	15	4	15
	28	5	7	7	7	7
	27	10	8	0	8	0
	25	25/1	7	2	7	2
		25/2	0	18	0	18
	25	16	7	12	7	12
	27	1/2	2	16	2	16
	25	2/1/2	7	12	7	12
		3/1	4	12	4	12
	13	22	6	2	6	2
5	22/3	3	4	1	17	
			<u>114</u>	<u>13</u>	<u>113</u>	<u>6</u>

11 Land owned by M/s. Hi-Energy Realtors Pvt.Ltd.

Behrampur	1	13	8	18	8	18
		14/1/1	1	6	1	6
			10	4	10	4

12 Land owned by M/s. Base Exports Pvt.Ltd. (1/2) & Bulls Realtors Pvt. Ltd. (1/2)

Behrampur	18	13/2/2	0	15	0	14
		18	7	16	7	16
			8	11	8	10

13 Land owned by M/s. Base Exports Pvt.Ltd.

Behrampur	1	14/3	1	18	1	18
Ghata	36	24/1	6	0	6	0
			7	18	7	18

Land owned by M/s. BTVS Buildwell Pvt. Ltd.(640/3840), Golden View builders Pvt. Ltd.

14 (373/3840), Hi-Energy Realtors Pvt. Ltd. (960/3840), Base Exports Pvt. Ltd. (747/3840), Adson Software Pvt. Ltd. (327/3840) & Bulls Realtors Pvt. Ltd. (793/3840)

Behrampur	18	23	8	0	8	0
		24	8	0	8	0
	32	4	8	0	8	0
		8	8	0	8	0
			32	0	32	0

15 Land owned by M/s. SU Estates Pvt.Ltd.

Ghata	37	19/1/1	1	8	1	6
		19/1/2	1	3	0	18
		18/1	4	18	4	18
		22/2	0	14	0	7
Ullahwas	25	21/1/1	3	10	3	10
		21/2/1	2	7	2	7
	10	1/2	1	13	1	13
		10	7	8	7	8
		2/1/2	1	14	1	14
	10	11	6	16	6	15
	24	16/1	6	16	6	16
			38	5	37	12

16 Land owned by M/s. Commander Realtors Pvt.Ltd. (619/684) & Golden View Builders Pvt. Ltd. (45/684)

Ghata	36	23/2	4	4	4	4
		24/2	2	0	2	0
	50	4	3	9	3	9
		6	1	16	1	16
	49	10/2/2	1	16	1	16
		11/2	2	5	2	5
			15	10	15	10

17 Land owned by M/s. Golden View Builders Pvt.Ltd. (1/2) & Aspirant Builders Pvt. Ltd. (1/2)

Ghata	50	3	7	18	7	18
		8	4	16	4	16
		9	8	0	8	0
		12	4	14	4	14
			<u>25</u>	<u>8</u>	<u>25</u>	<u>8</u>

18 Land owned by M/s. Auspicious Infrastructure Pvt. Ltd.

Ullahwas	5	12/1	3	9	3	9
	10	15/1	1	14	1	14
		16	8	0	8	0
		17	8	18	8	18
		25/1	7	0	7	0
	11	11	8	8	6	8
		12	1	17	1	17
		19	2	4	2	4
		20	7	8	7	8
		21/1	4	8	4	8
		22	3	12	3	12
	10	5	8	0	8	0
			<u>62</u>	<u>18</u>	<u>62</u>	<u>18</u>

19 Land owned by M/s. Regal Green Lands Pvt.Ltd.

Ghata	38	22/2	3	11	3	11
	50	2/2	8	16	8	16
	38	18/2	0	4	0	4
		23/1	3	16	3	16
Ullahwas	14	7/1	3	18	3	18
		8/2	1	18	1	18
		14/2	3	4	1	4
	5	19/2	1	1	0	9
		19/3	4	19	4	9
			<u>29</u>	<u>7</u>	<u>26</u>	<u>5</u>

DGTCP (P)
Ghata-25

20 Land owned by M/s. High Responsible Realtors Pvt.Ltd.

Ghata	58	2/1	1	4	1	4
		3/1	0	13	0	13
		4/1/1	0	3	0	3
	58	3/3	4	12	4	12
		4/1/2	1	10	1	10
		8/1	1	15	1	15
	58	2/3	3	13	3	13
		9/2	4	10	4	10
		2/4	1	10	1	10
	58	3/2	2	15	2	15
		8/2	2	3	2	3
		9/1	1	10	1	10
		2/2	1	13	1	13
		9/3	3	4	3	4
	58	10/1	1	10	1	10
		11/2	1	9	1	9
			33	14	33	14

21 Land owned by M/s. Buzz Hotels Pvt.Ltd.(308.5/926), Auspicious Infrastructure Pvt. Ltd. (388.5/926) & Massifcon Build Pvt. Ltd. (229/928)

Ullahwas	4	21	8	0	8	0
		22	8	0	8	0
		23	8	0	8	0
			24	0	24	0

22 Land owned by M/s. Auspicious Infrastructure Pvt. Ltd. (697/926) & Massifcon Build Pvt. Ltd. (229/926)

Ullahwas	4	19/2	4	0	4	0	
		11	1	7	7	14	
			2	6	19	6	19
			10	2	17	2	17
			26	0	16	0	16
			22	6	22	6	

23 Land owned by M/s. Hardcore Realtors Pvt. Ltd. (392/731), Base Exports Pvt.Ltd. (182/731), Ornamental Realtors Pvt. Ltd. (26/731) & Golden View Builders Pvt. Ltd. (131/731)

2	12	3	8	3	8
	18	5	10	5	10
	19	8	0	8	0
	20	8	4	8	4
	22/1	1	11	1	11
	23/1	3	2	3	2
		29	15	29	15

24 Land owned by M/s. Hi-Energy Realtors Pvt.Ltd. (360/483) & Commander Realtors Pvt. Ltd. (123/483)

Ullahwas	11	18	8	2	8	2
		23	8	1	8	1
	15	5	8	0	8	0
			<u>24</u>	<u>3</u>	<u>24</u>	<u>3</u>

25 Land owned by M/s. Massifcon Buildwell Pvt. Ltd.

Ullahwas	15	3	2	2	2	2
		4	8	0	8	0
		7	6	15	6	15
		8	3	9	3	9
			<u>20</u>	<u>6</u>	<u>20</u>	<u>6</u>

26 Land owned by M/s. Hardcore Realtors Pvt. Ltd. (61/428), Ornamental Realtors Pvt. Ltd. (61/428) & Golden View Builders Pvt.Ltd. (306/428)

Ullahwas	2	23/2	4	18	4	18
		24	2	10	2	10
			<u>7</u>	<u>8</u>	<u>7</u>	<u>8</u>

27 Land owned by M/s. KSS Properties Pvt. Ltd.

Ullahwas	14	23/1	3	12	3	12
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28 Land owned by M/s. Auspicious Infrastructure Pvt. Ltd. (53/160) & Regal Green Lands Pvt. Ltd. (107/160)

Ullahwas	10	18	8	0	8	0
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29 Land owned by M/s. Hardcore Realtors Pvt. Ltd. (1/9 Share), M/s Adson Software Pvt.Ltd. (8/9 Share)

Ghata	37	23	8	0	0	7
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Total (K- M)

886

14

or 110.84 Acres


Director General
Town & Country Planning
Haryana, Chandigarh
C.11287-202

1 Detailed of land owned by M/s. High Star Builders Pvt. Ltd., Tehsil Sohna Distt. Gurgaon.

Village	Rect. No.	Killa No.	Total Area		Area taken	
			K	M	K	M
Behrampur Ghata	14	17/1/2	4	4	4	4
	38	23/2	1	0	1	0
	47	14	3	5	1	5
			8	9	6	9

2 - Detailed of land owned by M/s. Five Rivers Developers Pvt. Ltd.

Behrampur	14	6/2	1	4	1	4		
		7	6	12	6	12		
		14/1	3	15	3	15		
		14/3	4	0	4	0		
		15/1/1	0	11	0	11		
		15/1/2	0	13	0	13		
		17/1/1	3	6	3	6		
		21/2	1	2	1	2		
		25/2	5	18	5	18		
		17	5	7	12	7	12	
	Ghata	45	1/1	3	4	3	4	
			35	12/2	3	11	3	11
			13/1	1	7	1	7	
			17/2	6	0	6	0	
			18/1	6	16	6	16	
			19/1	7	13	7	13	
			20/2	1	2	1	2	
			22/1	4	9	4	9	
			23/2	5	13	5	13	
			24/1	6	0	6	0	
Ghata	41	22/3	0	8	0	8		
		3/1	4	13	4	13		
		17/2/2	1	10	1	10		
		24/1	5	6	5	6		
Uttahwas	24	15/2	5	2	5	2		
		16	8	0	8	0		
		17/1	0	8	0	8		
		25/1/1	6	4	6	4		
			124	5	124	5		

3 Detailed of land owned by M/s. Bulls Realtors Pvt. Ltd.

Behrampur	2	22/1/1	0	12	0	3
		23/2	1	16	0	11
Ghata	45	17/1/1	0	10.5	0	10.5
Uttahwas	23	21/2/1	0	17	0	17
		16/3	0	13	0	13
		17	4	2	4	2
		24	2	19	2	19
			11	11.5	9	15.5

4 Detailed of land owned by M/s. Ornamental Realtors Pvt. Ltd.

Behrampur	14	20	9	11	9	11
		21/1	5	9	5	9
	15	16	6	15	6	15
		25/1	0	17	0	17
			22	12	22	12

5 Detailed of land owned by M/s. BTVS Buildwell Pvt. Ltd. (2/3) share & M/s Aspirant Builders Pvt. Ltd. (1/3) share

Behrampur	13	15/2/1	1	7	1	7
		17/2/1	3	11	3	11
					4	18

6 Detailed of land owned by M/s. Adson Software Pvt. Ltd. (1/6) share & M/s Aspirant Builders Pvt. Ltd. (5/6) share

Behrampur	4	14	3	10	3	10
		17	7	1	7	1
		24	8	9	6	9
		26	0	8	0	8
	13	4	6	2	6	2
		5	2	16	2	19
			<u>28</u>	<u>6</u>	<u>28</u>	<u>6</u>

7 Detailed of land owned by M/s. Buzz Hotels Pvt. Ltd.

Behrampur	13	14	7	12	7	12
		15	8	0	6	0
			<u>13</u>	<u>12</u>	<u>13</u>	<u>12</u>

8 Detailed of land owned by M/s. Fiverivers Township Pvt. Ltd.

Behrampur	13	16/1/2	1	12	1	12
		17/1	3	16	3	16
Ghata	45	14/2	3	12	3	12
		2/2	2	0	2	0
		8/1	5	13	5	13
		9/1	3	7	3	7
		9/2	4	13	4	13
		8/2	2	7	2	7
		12/1	6	13	6	13
		12/2	1	7	1	7
		13/1	5	7	5	7
		40	22/2	4	19	4
	23/2	7	11	7	11	
	24/2	7	5	7	5	
	38	18/1	1	11	1	11
			<u>61</u>	<u>13</u>	<u>61</u>	<u>13</u>

9 Detailed of land owned by M/s. BTYS Buildwell Pvt. Ltd. (365/1216), Ornamental Realtors Pvt. Ltd. (773/1216), Adson Software Pvt. Ltd. (78/1216) share

Behrampur	13	24/1	0	12	0	12
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10 Detailed of land owned by M/s. Fiverivers Buildcon Pvt. Ltd.

Behrampur	45	7	7	15	7	15
		19	7	7	7	7
Ghata	38	20	7	7	7	7
		21	8	0	8	0
		22	8	0	8	0
		48	1	8	0	8
		2	6	3	6	3
		9	7	12	7	12
		10	8	0	8	0
	49	5/2	2	12	2	12
		6/1	3	11	3	11
			<u>74</u>	<u>7</u>	<u>74</u>	<u>7</u>

11 Detailed of land owned by M/s. Base Exports Pvt. Ltd. (43/253), M/s. Buzz Hotels Pvt. Ltd. (177/253), M/s Aspirant Builders Pvt. Ltd. (31/253) & M/s Bulls Realtors Pvt. Ltd. (2/253) share

Behrampur	14	22/1	1	8	1	8
		18	2/1/1	0	2	0
		19/2	4	19	4	19
		20/2	2	0	2	0
			<u>8</u>	<u>9</u>	<u>8</u>	<u>9</u>

12 Detailed of land owned by M/s. BTYS Buildwell Pvt. Ltd.

Behrampur	2	11/3/1	2	8	2	8
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13 Detailed of land owned by M/s. Adson Software Pvt. Ltd.

Ghata	50	1/1	3	4	3	4
		48	8/2/1	2	4	2
			<u>5</u>	<u>8</u>	<u>5</u>	<u>8</u>

14 Detailed of land owned by M/s. Hardcore Realtors Pvt. Ltd.

Ghata	48	18/1	4	0	4	0
		20	7	11	5	0
	51	5	8	0	9	0
			<u>19</u>	<u>11</u>	<u>17</u>	<u>0</u>

15 Detailed of land owned by M/s. Fiverivers Developers Pvt. Ltd. (158/357), Fiverivers Township Pvt. Ltd. (199/357) share

Ghata	41	8/2	2	12	2	12
		9/2	6	0	6	0
		12	8	0	8	0
	48	15/2/7	1	5	1	5
			<u>17</u>	<u>17</u>	<u>17</u>	<u>17</u>

16 Detailed of land owned by M/s. Regal Green Lands Pvt. Ltd.

Ghata	37	16	7	7	7	7
		25	6	0	8	0
	48	11	8	0	5	5
	49	5/1	5	8	5	8
		6/2	2	5	2	5
	60	3/2/2	0	10	0	10
		3/3/2	0	11	0	11
Uttahwas	8	14/2	1	6	1	6
	9	21/1/2	1	15	0	9
	10	19/1	7	0	7	0
			<u>42</u>	<u>2</u>	<u>38</u>	<u>1</u>

17 Detailed of land owned by M/s. High Responsible Realtors Pvt. Ltd.

Uttahwas	22	16/1	0	13	0	13
	23	11/1	2	16	2	16
		20/2	2	6	2	6
		21/1/1	3	2	3	2
		22/1	1	1	1	1
	22	16/2	4	8	4	8
		25/1	5	2	5	2
			<u>19</u>	<u>8</u>	<u>19</u>	<u>8</u>

18 Detailed of land owned by M/s SU Estates Pvt. Ltd.

Uttahwas	8	17/1	4	14	4	14
		24/2	5	2	5	2
			<u>9</u>	<u>16</u>	<u>9</u>	<u>16</u>

19 Detailed of land owned by M/s. High Star Builders Pvt. Ltd.(14/255), Regal Green Lands Pvt. Ltd. (241/255) share

Uttahwas	8	14/1	2	10	2	10
		14/3	2	4	2	4
		15/2	1	1	1	1
		16	7	0	7	0
			<u>12</u>	<u>15</u>	<u>12</u>	<u>15</u>

20 Detailed of land owned by M/s. High Star Builders Pvt. Ltd.(17/305), Regal Green Lands Pvt. Ltd. (288/305) share

Uttahwas	8	20/2	2	0	2	0
		21/1/1	4	5	2	16
		27	0	12	0	12
			<u>6</u>	<u>17</u>	<u>5</u>	<u>8</u>

21 Detailed of land owned by M/s. Fiverivers Township Pvt. Ltd. (225/394), M/s Fiverivers Developrs Pvt. Ltd. (38/394), M/s. Fiverivers Buldoon Pvt. Ltd. (129/384) share

Behrampur	45	3/2	6	2	6	2
		4	8	0	8	0
			<u>14</u>	<u>2</u>	<u>14</u>	<u>2</u>

D.A.T.C.P. (P)
Call at 1-20

22 Detailed of land owned by M/s. Five Rivers Developers Pvt. Ltd. (348/492), M/s. Five Rivers Township Pvt. Ltd. (99/492), M/s. Bulls Realtors Pvt. Ltd. (45/492) where

Ghata	45	16/3	6	5	6	5
		17/2	5	16	5	16
		24/1	7	13	7	13
		25/1	1	9	1	9
			21	3	21	3

23 Detailed of land owned by M/s. Bulls Realtors Pvt. Ltd. (31/216), M/s. Adson Software Pvt. Ltd. (185/216)

Ghata	45	10/2	1	9	1	9
		11/1	0	2	0	2
			1	11	1	11

24 Detailed of land owned by M/s. Five River Township Pvt. Ltd. (505/673), M/s. Bulls Realtors Pvt. Ltd. (101/673), M/s. Adson Software Pvt. Ltd. (57/673)

Ghata	41	13/1	4	18	4	18
		18/2	4	16	4	16
		22/2	3	4	3	4
		23/1	4	16	4	16
			45	3	7	7
48	3/1/2	5	6	5	6	
	9/1	3	2	3	2	
		33	13	33	13	

25 Detailed of Land owned by M/s Hardcore Realtors Pvt. Ltd. (1/8 Share) & M/s Adson Software Pvt. Ltd. (8/8 Share)

Ghata	37	17	7	7	7	7
		23	8	0	2	15
		24	8	0	3	3
			23	7	13	6

26 Detailed of Land owned by M/s Commander Realtors Pvt. Ltd.

Ghata	48	12	7	12	7	12
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27 Detailed of Land owned by M/s Ornamental Realtors Pvt. Ltd. (250/928 Share), M/s Adson Software Pvt. Ltd. (525/928 Share) & M/s Hardcore Realtors Pvt. Ltd. (153/928 Share)

Ghata	49	6/3	2	4	2	4
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28 Detailed of Land owned by Anil, Pami S/o. Kavar Singh

Behrampur	11	1/1	3	1	3	1
		10/2/1	1	6	1	6
			4	7	4	7

29 Detailed of land owned by Prem Singh, Ganpat S/o. Sh. Laxhi

Behrampur	32	3	6	0	6	0
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30 Detailed of land owned by M/s. Commander Realtors Pvt. Ltd.

Behrampur	32	17	6	0	6	0
Ulahwa	10	7/2	3	7	3	7
			11	7	11	7

31 Detailed of land owned by Sh. Sudhir Oberoi S/o. Sh. Baldev Raj

Behrampur	32	24	8	0	8	0
		4/1/2	5	3	5	3
			13	3	13	3

DGTCR (M)
Gandhi

32

Detailed of land owned by Sh. Dhiral Oberoi S/o. Sh. Baldev Raj

Behrampur	32	18	9	18	9	18
		23	8	8	8	8
	34	3/1	2	4	2	4
		4/1/1	2	13	2	13
			<u>21</u>	<u>3</u>	<u>21</u>	<u>3</u>

33

Detailed of land owned by Gole Singh S/o. Ram Sanap

Ghata	40	14/2/1	1	12	1	12
		15/1	2	18	2	18
	41	11	7	12	7	12
		20	7	12	7	12
			<u>19</u>	<u>14</u>	<u>19</u>	<u>14</u>

34

Detailed of land owned by Omprakash, Satveer Singh, Karamchand, Ravinder Kumar S/o. Balbir Singh

Ghata	40	14/2/2	2	16	2	16
		17/2	7	12	7	12
		18	8	0	8	0
		22/1	0	3	0	3
		23/1	0	9	0	9
		24/1	0	8	0	8
			<u>19</u>	<u>8</u>	<u>19</u>	<u>8</u>

35

Detailed of land owned by Ashok (23/88), Satbir (23/88), Naresh Kumar (23/88) S/o. Lok Ram

Ghata	41	17/2/1	0	14	0	14
		24/2	2	14	2	14
			<u>3</u>	<u>8</u>	<u>3</u>	<u>8</u>

36

Detailed of land owned by Ramesh, Shri Pat S/o. Jagat Singh (1/2), Khajan, Rishi, Suresh, Jender S/o. Mahabir (1/2)

Ghata	41	19	8	0	8	0
		21/1	5	1	5	1
	46	22/1	4	16	4	16
		15/2/8	1	1	1	1
		16/1/1	0	4	0	4
			<u>19</u>	<u>2</u>	<u>19</u>	<u>2</u>

37

Detailed of land owned by Rumat S/o. Kalu (1/7) Mool Chand, Karan Singh, Dhan Singh, Shivam Lal, Anil Kumar, Sunil Kumar S/o. Rumat (5/7)

Ghata	41	21/2	2	11	2	11
			7	11	7	11
	45	2/1	5	11	5	11
			<u>15</u>	<u>13</u>	<u>15</u>	<u>13</u>

38

Detailed of land owned by Jalpal, Naresh, Neeral S/o Mehar Chand (1/4), Hari Singh, Dharambir S/o. Lakhpat (1/6), Kuldeep Singh, Amit Kumar S/o. Hari Singh (1/12), Rupa, Shiv Dyal S/o. Tota (1/2)

Ghata	41	25/1	7	14	7	14
			7	4	7	4
	45	5	7	11	7	11
		6/2	4	0	4	0
		7	7	12	7	12
			<u>34</u>	<u>1</u>	<u>34</u>	<u>1</u>

D.O.T.C.A. (H)
G/11-1-85

39 Detailed of land owned by Deep Chand S/o, Hari Singh (1/8), Madan Lal, Manoj Kumar S/o, Agra, Smt. Ritu D/o, Agra & Smt. Maya W/o, Agra (1/3), Rati Ram S/o, Tirka Ram (1/8), Sunder, Kale, Sube S/o, Hari Kishan (1/3)

Ghata	44	10/2	2	2	2	2
		11/2/1	1	18	1	18
	45	6/1	4	0	4	0
			<u>8</u>	<u>0</u>	<u>8</u>	<u>0</u>

40 Detailed of land owned by Kewar Singh, Tejram S/o, Budhram

Ghata	45	10/1/2	2	13	2	13
		20	8	0	8	0
		21/1	4	9	4	9
		21/2	3	11	3	11
	46	15/1	0	13	0	13
		15/2/1	1	6	1	6
		15/2/4	0	13	0	13
		15/2/5	0	13	0	13
		15/2/8	0	13	0	13
		16/2	1	7	1	7
		25	7	0	7	0
	61	5	0	2	0	2
	62	1	2	18	2	18
			<u>33</u>	<u>17</u>	<u>33</u>	<u>17</u>

41 Detailed of land owned by Parma @ Premi, Kirpal @ Prempal S/o, Hira

Ghata	45	11/4	5	8	5	8
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42 Detailed of land owned by Jalpal, Naresh, Neeraj S/o Mehar Chand

Ghata	45	14/1	3	12	3	12
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43 Detailed of land owned by Bhagnal, Brahma, Ratan Singh, Hari, Lekhi S/o, Chatter Singh (1/3) equal share and Devi Ram, Rajmal, Rambir S/o, Prabhu (1/3) equal share and Ram, Kishan, Ram kumar, Rohtas, Ranjit S/o, Dull Chand (1/3) equal share

Ghata	45	17/1/2	1	11.5	1	11.5
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44 Detailed of land owned by Dull Chand, Premi, Ram Kishan, Chiranjiv, Madan Lal S/o, Ram Chander (1/2) Kewar Singh, Tejram S/o, Budhram (1/2)

Ghata	46	6/1/1	1	16	1	16
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45 Detailed of land owned by Tekram S/o, Balka (1/8) Share, Bedram S/o, Balka (7/16) share, Sohan pal S/o, Singh Ram, (1/2) Share

Ghata	46	6/1/2	1	12	1	12
		8/2	3	11	3	11
		7	7	11	7	11
		8/1	4	11	4	11
			<u>17</u>	<u>5</u>	<u>17</u>	<u>5</u>

46 Detailed of land owned by Kewar Singh, Tejram S/o, Budhram (3/4) Jalpal, Naresh, Neeraj S/o, Meharchand (1/4) share

Ghata	46	16/1/3	1	18	1	18
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D.G.T.C.P. (P)
Oct-16-2020

47

Detailed of land owned by Sh. Battu, Samman, Banel, Lakhmi S/o. Kullhad

Uttahwas	23	11/2	2	9	2	9
		12	6	18	6	18
		13/1	6	14	6	14
		16/2/1	1	18	1	18
		17/1	7	8	7	8
		18	8	0	8	0
		19/1	5	0	5	0
	29	19/2	1	5	1	5
		23/1	2	12	2	12
		24/1	0	8	0	8
		1/2	7	0	7	0
		2/2	0	13	0	13
		3/1	5	14	5	14
		8	8	0	8	0
		9	8	0	8	0
		10	8	0	8	0
		11	8	0	8	0
30	12	8	0	8	0	
	13	8	0	8	0	
	18	8	0	8	0	
	19	8	0	8	0	
	20/1	2	16	2	16	
	5/2	5	11	5	11	
			128	2	128	2

48

Detailed of land owned by Sh. Attar Singh S/o. Sh. Madan S/o. Umrao

Uttahwas	5	16/1	3	12	3	12
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49

Detailed of land owned by Sh. Rajpal S/o. Sh. Madan (1/2) share and Lakmi Chand, Brahm Singh, Sanjay S/o. Ram Kishan (1/6) equal share and Bir Singh, Sri Pal, Brahm Singh S/o. Sh. Chand (1/3) equal share

Uttahwas	10	8/2	6	0	6	0
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50

Detailed of land owned by Lakmi Chand, Brahm Singh, Sanjay S/o. Ram Kishan (1/2) equal share and Attar Singh S/o. Madan (1/2) share

Uttahwas	10	13/2	3	10	3	10
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51

Detailed of land owned by Sh. Virender Kumar S/o. Sh. Satpal

Uttahwas	5	11	2	7	2	7
		19/1	2	0	2	0
					4	7

52

Detailed of land owned by Sh. Nathi S/o. Makhan (1/3) share, Rajpal S/o. Madan (1/6) share, and BTYS Buildwell Pvt. Ltd. (1/3), Auspicious Infrastructure Pvt. Ltd. (1/8) share

Uttahwas	10	2/2	4	8	4	8
		3	7	19	7	19
					12	7

53

Detailed of land owned by Sh. Nathi S/o. Makhan (535/990) share, Rajpal S/o. Madan (165/990) share, Lal Chand S/o. Man Singh (165/990) share, Charan singh S/o. Gyan Singh (125/990) share

Uttahwas	9	9/2	4	13	4	13
		10/2	4	18	4	18
		11	8	0	8	0
		12	7	4	7	4
					24	15

DAICR (M)
2016-17-18

54	<u>Detailed of land owned by Sh. Nathi S/o. Makhan</u>						
	Ulahwas	9	8/2/2	0	9	0	9
			13/1	1	2	1	2
			18/2	1	19	0	11
			8/3/2	0	7	0	7
			18/1	2	3	1	11
				<u>6</u>	<u>9</u>	<u>4</u>	<u>9</u>
55	<u>Detailed of land owned by Sh. Rajpal S/o. Sh. Medan</u>						
	Ulahwas	10	13/1	3	8	3	6
56	<u>Detailed of land owned by Sh. Lekha S/o. Munshi</u>						
	Ulahwas	25	8/2/2	8	3	6	3
			17	8	0	8	0
			18	8	0	8	0
				<u>22</u>	<u>3</u>	<u>22</u>	<u>3</u>
57	<u>Detailed of land owned by Sh. Sinya, Shrichand, Dulchand, Sahjram, Jaypal, Madanpal S/o. Bangi</u>						
	Ulahwas	25	23/2	4	4	4	4
			23/1	3	18	3	18
			24/1	1	12	1	12
			24/2	6	6	6	6
				<u>16</u>	<u>9</u>	<u>16</u>	<u>9</u>
58	<u>Detailed of land owned by Sh. Nathi adopt. S/o Makhan (1/2), Attar singh, Rajpal S/o. Medan (1/2)</u>						
	Ulahwas	5	18/2	5	3	1	9
			23	7	8	6	19
				<u>12</u>	<u>11</u>	<u>8</u>	<u>8</u>
59	<u>Detailed of land owned by Sh. Nathi adopt. S/o Makhan (83/206), Attar singh (83/206), Rajpal 40/206 share S/o. Medan</u>						
	Ulahwas	5	18/2/2	3	13	3	10
			17/2	6	13	3	18
				<u>10</u>	<u>6</u>	<u>7</u>	<u>6</u>
60	<u>Detailed of land owned by Sh. Nathi adopt S/o Makhan (101/267), Attar singh, Rajpal S/o. Medan (102/267), Kesar singh S/o. Bhikah singh (64/267) Share</u>						
	Ulahwas	10	9/2	6	0	8	0
			12	7	7	7	7
				<u>13</u>	<u>7</u>	<u>13</u>	<u>7</u>
61	<u>Detailed of land owned by Sh. Satpal, Anup S/o. Khemu (1/3), Ganeshi S/o. Surjan (1/3), Jal Bhagwan S/o. Gampat (1/3) Share</u>						
	Ulahwas	9	16	8	0	8	0
		10	11	6	18	0	1
			20	7	6	7	8
				<u>22</u>	<u>4</u>	<u>15</u>	<u>9</u>

D.G. T. C. P. M.
C. S. T. 1/20

62 Detailed of land owned by Sh. Sandeep Diwan S/o. Omprakash

Behrampur	14	22/2	1	12	1	12
		21/3	0	7	0	7
	17	6/1	3	12	3	12
		15/2/1	2	0	2	0
18		1/2	4	13	4	13
		2/2	4	0	4	0
		2/1/2	0	8	0	8
		9/2/1	2	0	2	0
		10	8	0	8	0
		12/1/1	0	2	0	2
			28	12	26	12

63

Detailed of land owned by Sh. Ramsingh, Horam, Sher Singh, Ram Chander S/o Jagmal (1/3) & Vedram, Rajpal, Yadram S/o, Jhuttar (1/3) & Hari Singh S/o, Nain Singh (1/3) share.

Mahwas	10	14	4	9	4	9
Total (K- M)					1122	14
				Or	140.338	Acres

Director General
Town & Country Planning
Haryana, Chandigarh
C. H. P. 702

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/2013/1239

Dated: 25-11-2013.

To

M/S COMMANDER REALTORS Pvt. Ltd.
 A-11, 1st floor, Neeti Bagh,
 New Delhi-110049

Subject: Environmental Clearance for setting- up Group Housing (17.191 acres) at Sector-58, Village- Ghata, Gurgaon, Haryana.

Dear Sir,

This letter is in reference to your application no. Nil dated 18-04-2012 addressed to M.S. SEIAA, Haryana received on 18-04-2012 and subsequent letters dated 03-05-2013 and 11-07-2013 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form1-A, Conceptual Plan, EIA/EMP on the basis of approved TOR and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 23.3.2012, in its meetings held on 27-06-2012, 30-05-2013, 24-06-2013 and 26-08-201 awarded "Gold" grading to the project.

[2] It is inter-alia, noted that the project involves the construction of Group Housing at Sector-58, Village- Ghata, Gurgaon, Haryana on a plot area is 69569 sqmt (17.191 Acres). The total built up area will be 159827 sqmt. The project shall comprise of 5 Towers, EWS Building and Club House. The total No. of Dwelling units shall be 315 (267 General + 48 EWS). The maximum height of the tower is 138.70 meter. The total water requirement shall be 568 KLD. The fresh water requirement shall be 330 KLD. The waste water generation shall be 251 KLD, which will be treated in the STP of 340 KLD capacity. The total power requirement shall be 6751 KW which will be supplied by HVPNL. The Project Proponent has proposed to develop green belt on 50% of project area (40% tree plantation + 10% landscaping). The Project Proponent proposed to construct 14 rain water harvesting pits. The solid waste generation will be 1.7 TPD. The bio-degradable waste will be treated in the project area by adopting appropriate technology. The total parking spaces proposed are 958 ECS.

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above, subject to compliance with the stipulated

conditions. Accordingly, the State Environment Impact Assessment Authority in its meeting held on 06-11-2013 decided to agree with the recommendations of SEAC to accord necessary environmental clearance for the project under Category 8(b) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

PART A-

SPECIFIC CONDITIONS:-

Construction Phase:-

- [1] "Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- [4] All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- [5] The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.
- [7] The diesel generator sets to be used during construction phase should be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be

taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated residential standards.

- [10] Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.
- [12] Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.
- [14] Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- [15] Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [16] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightning etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [17] Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.
- [18] The Project Proponent as stated in the proposal shall construct 14 rain water harvesting pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.

- [19] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.
- [20] The Project Proponent shall obtain assurance from the HVPNL for supply of 6751 KW of power supply before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [21] Detail calculation of power load and ultimate power load of the project shall be submitted to HVPNL under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.
- [22] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [23] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project as per prescribed by-laws. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.
- [24] Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Department Haryana.
- [25] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.
- [26] The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.
- [27] The project proponent shall provide 3 meter high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.
- [28] The project proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.
- [29] The project proponent shall provide proper Rasta of proper width and proper strength for each project before the start of construction.
- [30] The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical fenestration.

- [31] The project proponent shall adequately control construction dusts like silica dust, non-silica dust, wood dust. Such dusts shall not spread outside project premises. Project Proponent shall provide respiratory protective equipment to all construction workers.
- [32] The project proponent shall develop complete civic infrastructure of the Group Housing colony including internal roads, green belt development, sewerage line, Rain Water recharge arrangements, Storm water drainage system, Solid waste management site and provision for treatment of bio-degradable waste, STP, water supply line, dual plumbing line, electric supply lines etc. and shall offer possession of the units/flats thereafter.
- [33] The project proponent shall provide one refuse area till 24 meter, one till 39 meter and one after every 15 meter as per National Building Code.
- [34] The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.
- [35] The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.
- [36] The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local authorities beside other required services before taking up any construction activity.
- [37] The site for solid waste management plant be earmarked on the layout plan and the detailed project for setting up the solid waste management plant shall be submitted to the Authority within one month.
- [38] The project proponent shall submit NOC from airport authority regarding height clearance.
- [39] The project proponent shall submit the copy of fire safety plan duly approved by Fire Department before the start of construction.
- [40] The project proponent shall provide helipad facility as required under NBC norms and shall seek permission of helipad from AAI accordingly.
- [41] The project proponent shall seek NOC from Town and Country department regarding height of the building allowed in the skyline of that city.
- [42] The project proponent shall provide stage pumping (One Level) for lifting water to rooftop.
- [43] The project proponent shall ensure structural stability to withstand earthquake of Richter scale 8.2.
- [44] The project proponent shall ensure that no construction activity is undertaken either on surface or below or above surface of revenue rasta passing through the project area.

- [45] The project proponent shall indicate the width and length of revenue rasta passing through the project area on sign board and shall display the same at both the ends of revenue rasta stretch, for awareness of public. Sign board shall also display the message that this is public rasta/road and any citizen can use it. There shall not be any gate with or without guards on revenue rasta.
- [46] The project proponent shall discharge excess of treated waste water/storm water in the public drainage system and shall seek permission of HUDA before the start of construction.
- [47] The project proponent shall not raise any construction activity in the ROW reserved for gas pipeline.
- [48] The project proponent shall submit revised RWH calculation @ 45 mm/hr before the start of construction.
- [49] The project proponent shall maintain the distance between STP and water supply line.

Operational Phase:

- [a] "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [b] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent shall be recycled. The installation of STP should be certified by an independent expert and a report in this regard should be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. Discharge of treated sewage shall conform to the norms and standards of HSPCB, Panchkula. Project Proponent shall implement such STP technology which does not require filter backwash.
- [c] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD level less than 10 mg/litre and the recycled water will be used for flushing, gardening and DG set cooling etc. to achieve zero exit discharge.
- [d] For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.
- [e] Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets should be in the basement as promised by the project proponent with appropriate stack height i.e. above the roof level as per the CPCB

norms. The diesel used for DG sets should be ultra low sulphur diesel (0.05% sulphur), instead of low sulphur diesel.

- [f] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Residential Complex.
- [g] The project proponent as stated in the proposal should maintain at least 50% as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species which can provide protection against noise and suspended particulates matter. The open spaces inside the project should be preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.
- [h] The project proponent shall strive to minimize water in irrigation of landscape by minimizing grass area, using native variety, xcriscaping and mulching, utilizing efficient irrigation system, scheduling irrigation only after checking evapo-transpiration data.
- [i] Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWH pit. The project proponent shall avoid Rain Water Harvesting of first 10 minutes of rain fall. Roof top of the building shall be without any toxic material or paint which can contaminate rain water. Wire mesh and filters should be used wherever required.
- [j] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- [k] There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.
- [l] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.
- [m] Energy conservation measures like installation of LED for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.

- [n] The Project Proponent shall use zero ozone depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide Halon free fire suppression system.
- [o] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be treated by appropriate technology at the site ear-marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [p] The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- [q] The traffic plan and the parking plan proposed by the Project Proponent should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [r] The Project shall be operationalized only when HUDA/local authority will provide domestic water supply system in the area.
- [s] Operation and maintenance of STP, solid waste management and electrical Infrastructure, pollution control measures shall be ensured even after the completion of sale.
- [t] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent should maintain a collection center for E-waste and it should be disposed of to only registered and authorized dismantler / recycler.
- [u] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.
- [v] Water supply shall be metered among different users of utilities.
- [w] The project proponent shall ensure that the stack height of DG sets is as per the CPCB guide lines and also ensure that the emission standards of noise and air are within the CPCB-prescribed limits. Noise and Emission level of DG sets greater than 800 KVA shall be as per CPCB latest standards for high capacity DG sets.
- [x] All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.
- [y] The project proponent shall use only treated water instead of fresh water for DG cooling. The Project Proponent shall also use evaporative cooling technology and

double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best Co-efficient of Performance, as well as optimal integrated point load value and minimum outside fresh air supply may be resorted for conservation of power and water. Coil type cooling DG Sets shall be used for saving cooling water consumption for water cooled DG Sets.

- [z] The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.
- [aa] The project proponent shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down-water under any meteorological conditions.
- [ab] The project proponent shall provide water sprinkling system in the project area to suppress the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP.

PART-B. GENERAL CONDITIONS:

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, ELA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.
- [ii] Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA, Haryana.
- [iii] STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.
- [v] The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
- [vi] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
- [vii] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.

- [viii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
- [ix] Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- [x] The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GoI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.
- [xi] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MOEF GOI under rules prescribed for Environment Audit.
- [xii] The project proponent shall ensure the compliance of Forest Department, Haryana Notification no. S.O.121/PA2/1900/S.4/97 dated 28.11.1997.
- [xiii] The Project Proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.
- [xiv] The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
- [xv] The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.
- [xvi] Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards/ conditions imposed in the Environmental Clearance letter shall also lie on the licensee/licensees in whose name/names the license/CLU has been granted by the Town & Country Planning Department, Haryana.

ref. no. 107
Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HR/2013

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional office, Ministry of Environment & Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pk1.

107
Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No. – 0172-2577870-73

No. HSPCB/Consent/ : 2821214GUNOCTE366395

Dated:03/02/2014

To

M/s : Commander Realtors Pvt. Ltd.
Group Housing, Sector-58, Village- Ghata
GURGAON
122002

Sub. : Issue of Consent to Establish from pollution angle .

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of "Consent to Establish" with respect to pollution control of Water and Air is hereby accorded to the unit Commander Realtors Pvt. Ltd., for manufacturing of /Establishment of Group Housing project with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 251 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 251 KL/Day for Domestic and the same should not exceed .
2. The above "Consent to Establish" is valid for two years from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will construct the proper septic tank as per Bureau of Indian Standards.
10. Unit will raise the stack height of DG Set/Boiler as per Board's norms.

11. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
12. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
13. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
14. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
15. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
16. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
17. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
18. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
19. Green belt of adequate width shall be provided by the unit before commissioning.
20. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
21. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
22. This Consent to Establish would be invalid if it is established in the non-conforming area.
23. That the unit will take all other clearances from concerned agencies, whenever required.
24. That the unit will obtain consent under Water & Air Acts & authorization under HWTM Rules from the Board before coming into production.
25. That the unit will not change its process without the prior permission of the Board.
26. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area.
27. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
28. That the unit will submit an affidavit that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
29. That unit will obtain EIA from MoEF, if required at any stage.

Specific Conditions

Other Conditions :

1. The unit will take trial consent to operate before the occupation of the project.
2. The unit will install STP alongwith the main project.
3. The unit will install the project only on the land for which Town and Country Planning Department has given licenece.
4. The unit will comply all the terms and conditions of the Environmental Clearance granted by the SEIAA, Haryana.
5. Unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used.
6. The unit will achieve Zero effluent Discharge as proposed by unit.
7. The NOC is valid only for such land within this project which is under ownership of project proponent and for which report regarding Aravali area has been issued by DC, Gurgaon.
8. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986.
9. The unit will install the adequate sewage treatment plant to meet the standards prescribed under EP Rules 1986.
10. The NOC will become invalid in case the project is found violating the provisions of notification no. S.O.191(E) dt. 27.01.2010 issued by MoEF Government of India regarding Eco-sensitive Zone of Sultanpur National park.

*Senior Environmental Engineer II, HQ
For and on behalf of chairman
Haryana State Pollution Control Board*

---It is system generated certificate no signature is required---

Page

ORDER

Whereas licence no. 16 of 2008 dated 31.01.2008 was granted to Aspirant Builders Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Ornamental Realcore Pvt. Ltd., Adson Software Pvt. Ltd., Base Exports Pvt. Ltd. in collaboration with Base Exports Pvt. Ltd. to develop a group housing colony on the land measuring 17.55 acres in the revenue estate of Village Beiraipur, District Gurgaon

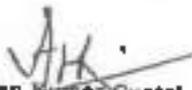
A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding re-scheduling of licence land between Group Housing and plotted layout colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licensed land among the licensee the revised schedules of land measuring 17.55 acres are annexed as Annexure 'A' in the name of Aspirant Builders Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Ornamental Realcore Pvt. Ltd., Adson Software Pvt. Ltd., Base Exports Pvt. Ltd., Rivercore Developers Pvt. Ltd., Rivercore Township Pvt. Ltd., Bulls Realtors Pvt. Ltd. in collaboration with Base Exports Pvt. Ltd. w.r.t licence no. 16 of 2008 dated 31.01.2008.

The approval of all zoning plans and building plans accorded earlier in the above mentioned licences shall stand annulled and fresh zoning and building plans shall be get approved as per Rules/norms. The terms and conditions as stipulated in above said licences will remain applicable and will be complied with by Base Exports Pvt. Ltd. for licence no. 16 of 2008 dated 31.01.2008.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:
Chandigarh


(Arun Kumar Gupta)
Director General,
Town & Country Planning,
Haryana, Chandigarh

Encl. No. LC-1953/PA/S19 20/336

Dated: 9/12/15

A copy is forwarded to the following for information and necessary action:-

1. Base Exports Pvt. Ltd. SCO no 5-5, Sector-9D, Madhaya Marg, Chandigarh alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula

4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon
6. Engineer-in-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Enclat. No. LC-1982/PA(BN)

Dated.

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Ascenti Builders Pvt. Ltd. District-Gurgaon

Village	Rect. No.	KH No.	Total Area		Tilable Area	
			K	HA	K	HA
Behrorpur	12	742	6	5	5	5
		21271	1	7	1	7
		2271	2	8	2	8
					8	1

2 Land owned by BTVS Builders Pvt. Ltd. (2012) Share. Commercial Development Pvt. Ltd. 1274/1275/2008. Panch Software Pvt. Ltd. (2012) Share

Behrorpur	12	21719	1	2	1	2
		21162	0	8	0	8
		242	7	0	4	0
	12	2271	8	0	3	10
		252	0	1	0	1
		41	4	0	4	0
	18	47	3	12	3	12
		54	7	1	7	0
		52	7	0	7	0
		8	8	0	8	0
	20	7	7	12	7	12
		1	3	0	3	0
10		8	7	6	1	
				48	11	

3 Land owned by Bani Resorts Pvt. Ltd. (2007) Share. Commercial Development Pvt. Ltd. 1274/1275/2008

Behrorpur	18	271	8	7	8	7
		244	8	0	8	0
		742	3	26	3	26
		18717	0	4	0	4
		10712	2	1	2	1
		167	2	12	2	12
		17	8	0	8	0
				29	2	

4 Land owned by Bani Resorts Pvt. Ltd.

Behrorpur	18	81	7	10	7	10
		82	8	4	8	4
		9717	8	13	8	13
		842	3	1	3	1
		122	2	12	2	12
		28	8	0	8	0
					20	4

5 Land owned by BTVS Builders Pvt. Ltd.

Behrorpur	18	2271	2	4	2	4
		2272	3	4	3	4
		1871	8	10	6	10
		182	2	4	2	4
				18	2	

6 Land owned by Panch Software Pvt. Ltd.

Behrorpur	18	1271	8	8	4	8
		18717	8	10	4	10
					4	18

7 Land owned by Panch Software Pvt. Ltd.

Behrorpur	18	1071	3	10	3	10
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8 Land owned by Bani Resorts Pvt. Ltd. (2007) Share. Commercial Development Pvt. Ltd. 1274/1275/2008. Panch Software Pvt. Ltd. (2007) Share

Behrorpur	18	27	0	10	0	10
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9 Land owned by Bani Resorts Pvt. Ltd. (2007) Share. Commercial Development Pvt. Ltd. (2007) Share

Behrorpur	18	14	7	12	7	12
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Grand Total: 148 K Or 1748 Hare.

[Signature]
 Director General
 Town and Country Planning,
 Haryana, Chandigarh
 160012

Regd

ORDER

Whereas the licence no. 28 of 2008 dated 17.02.2008 was granted to Jh - Energy Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd., Base Sports Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Adson Software Pvt. Ltd., Bulbs Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd. in collaboration with Buzs Hotels Pvt. Ltd. to develop a group housing colony on the land measuring 11.90 acres in the revenue estate of village Behraampur, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of licence land between Group Housing and plotted licence colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 43 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licensed land among the licensee the revised schedule of land for an area measuring 11.00 acres are annexed as Annexure 'A' in the name of BTVS Buildwell Pvt. Ltd., Golden View Builders Pvt. Ltd., Jh - Energy Realtors Pvt. Ltd., Base Sports Pvt. Ltd., Adson Software Pvt. Ltd., Bulbs Realtors Pvt. Ltd., Commander Realtors Pvt. Ltd., Five Rivers Developers Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Aspirant Builders Pvt. Ltd. in collaboration with Buzs Hotels Pvt. Ltd. w.r.t licence no. 28 of 2008 dated 17.02.2008.

The approval of all zoning plans and building plans accorded earlier in the above mentioned licences shall stand annulled and fresh zoning and building plans shall be get approved as per Rules/norms. The terms and conditions as stipulated in above said licences will remain applicable and will be complied with by Buzs Hotels Pvt. Ltd. for licence no.28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011.

The company will also abide by the terms and conditions of the Agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


 (Arun Kumar Gupta)
 Director General,
 Town & Country Planning,
 Haryana, Chandigarh

Enclt. No. LC-1952/PA(SN) 24349

Dated 9/11/15

A copy is forwarded to the following for information and necessary action:-

1. Buzz Hotels Pvt. Ltd. 305 Kanchan House, Karampura Commercial Complex, New Delhi-15 alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
4. Addl. Director Urban Estate, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-In-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Enclt. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

- 1 Land owned by BTVS Buildwell Pvt. Ltd. (540/3840 Share), Golden View Builders Pvt. Ltd. (373/3840 Share), HI-Energy Realtors Pvt. Ltd. (960/3840 Share), Base Exports Pvt. Ltd. (747/3840 Share), Adson Software Pvt. Ltd. (327/3840 Share), Bulls Realtors Pvt. Ltd. (793/3840 Share), District- Gurgaon.

Village	Recl. No.	Killa No.	Total Area		Area Taken	
			K	M	K	M
Behrampur	18	23	8	0	8	0
		24	8	0	8	0
		25	8	0	8	0
	31	21	8	0	8	0
		1	8	0	8	0
	32	10	8	0	1	17
		4	8	0	2	9
		5	8	0	8	0
		6	8	0	1	16
						64

- 2 Land owned by Base Exports Pvt. Ltd.

Behrampur	18	20	7	4	7	4
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- 3 Land owned by Base Exports Pvt. Ltd. (1/2 Share), Bulls Realtors Pvt. Ltd. (1/2 Share)

Behrampur	18	13/2/2	0	15	0	14
		15/1	7	15	7	16
					8	10

- 4 Land owned by Commander Realtors Pvt. Ltd.

Behrampur	18	15/2	2	12	2	12
		15/1	5	8	5	8
					8	0

- 6 Land owned by Freshvare Developers Pvt. Ltd.

Behrampur	19	11	7	0	7	0
		12/1	5	8	1	8
					8	8

- 6 Land owned by Base Exports Pvt. Ltd. (227/748 Share), Ornamental Realtors Pvt. Ltd. (521/748 Share)

Behrampur	18	6/2	1	11	1	11
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- 7 Land owned by HI-Energy Realtors Pvt. Ltd.

Behrampur	19	19/3/2	0	19	0	19
		22/1	2	4	2	4

- 8 Land owned by Base Exports Pvt. Ltd. (1/2 Share), Aspirant Builders Pvt. Ltd. (1/2 Share)

Behrampur	19	19/2	0	19	0	19
		22/2	3	7	3	7

Grand Total 95 . 4 Or 11.80 Acms.


 Director General
 Town and Country Planning,
 Haryana, Chandigarh
 160022

Directorate of Town & Country Planning, Haryana

MCO-71-75, 3rd Floor, Sector-17-C, Chandigarh, Phone: 0172-2549344

Web site: tco.haryana.gov.in - e-mail: tco@haryana.gov.in

Regd

ORDER

Whereas the licence no. 44 of 2011 dated 13.05.2011 was granted to Hi-Energy Realtors Pvt. Ltd., Base Exports Pvt. Ltd., Aspirant Builders Pvt. Ltd., Bulls Realtors Pvt. Ltd. in collaboration with Buzz Hotels Pvt. Ltd. to develop a group housing colony on the land measuring 4.725 acres in the revenue estate of village Behrampur, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of fenced land between Group Housing and plotted licensed colonies to process of exchange between the licence no. 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 53 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no. 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of fenced land among the licensees the revised schedule of land measuring 4.725 acres are annexed as Annexure 'A' in the name of Commander Realtors Pvt. Ltd., BTYS Buildwell Pvt. Ltd., Golden View Builders Pvt. Ltd., Hi-Energy Realtors Pvt. Ltd., Base Exports Pvt. Ltd., Adson Software Pvt. Ltd., Bulls Realtors Pvt. Ltd., Piverivers Builders Pvt. Ltd. in collaboration with Buzz-Hotels Pvt. Ltd. w.r.t. licence no. 44 of 2011 dated 13.05.2011.

The approval of all zoning plans and building plans recorded earlier in the above mentioned licences shall stand annulled and fresh zoning and building plans shall be get approved as per Rules/norms. The terms and conditions as stipulated in above said licences will remain applicable and will be complied with by Buzz Hotels Pvt. Ltd. for licence no. 44 of 2011 dated 13.05.2011, licence no. 28 of 2008 dated 17.02.2008.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


Arun Kumar Gupta
Director General,
Town & Country Planning,
Haryana, Chandigarh

Ends, No. LC-1952/PA(SN) 24362

Dated: 09-12-2015

A copy is forwarded to the following for information and necessary action:-

1. Buzz Hotels Pvt. Ltd. 305 Kanchan House, Karampura Commercial Complex, New Delhi-15, alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.

2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Senior-6, Panchkula
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon
6. Engineer-in-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Sector-22, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Encl. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Commander Realtors Pvt. Ltd. District Gurgaon.

Village	Recd. No.	Kills No.	Total Area		Area Taken	
			K	M	K	M
Behrampur	18	22/2	5	8	4	1
	32	2	7	12	5	19
		3	8	0	8	0
		9	7	2	9	17
				23	17	

2 Land owned by BYVS Buildwell Pvt. Ltd. (840/3840 Share) , Golden View Builders Pvt. Ltd. (373/3840 Share), HI-Energy Realtors Pvt. Ltd. (950/3840 Share), Base Exports Pvt. Ltd. (747/3840 Share), Adcon Software Pvt. Ltd. (327/3840 Share), Bulls Realtors Pvt. Ltd. (793/3840 Share)

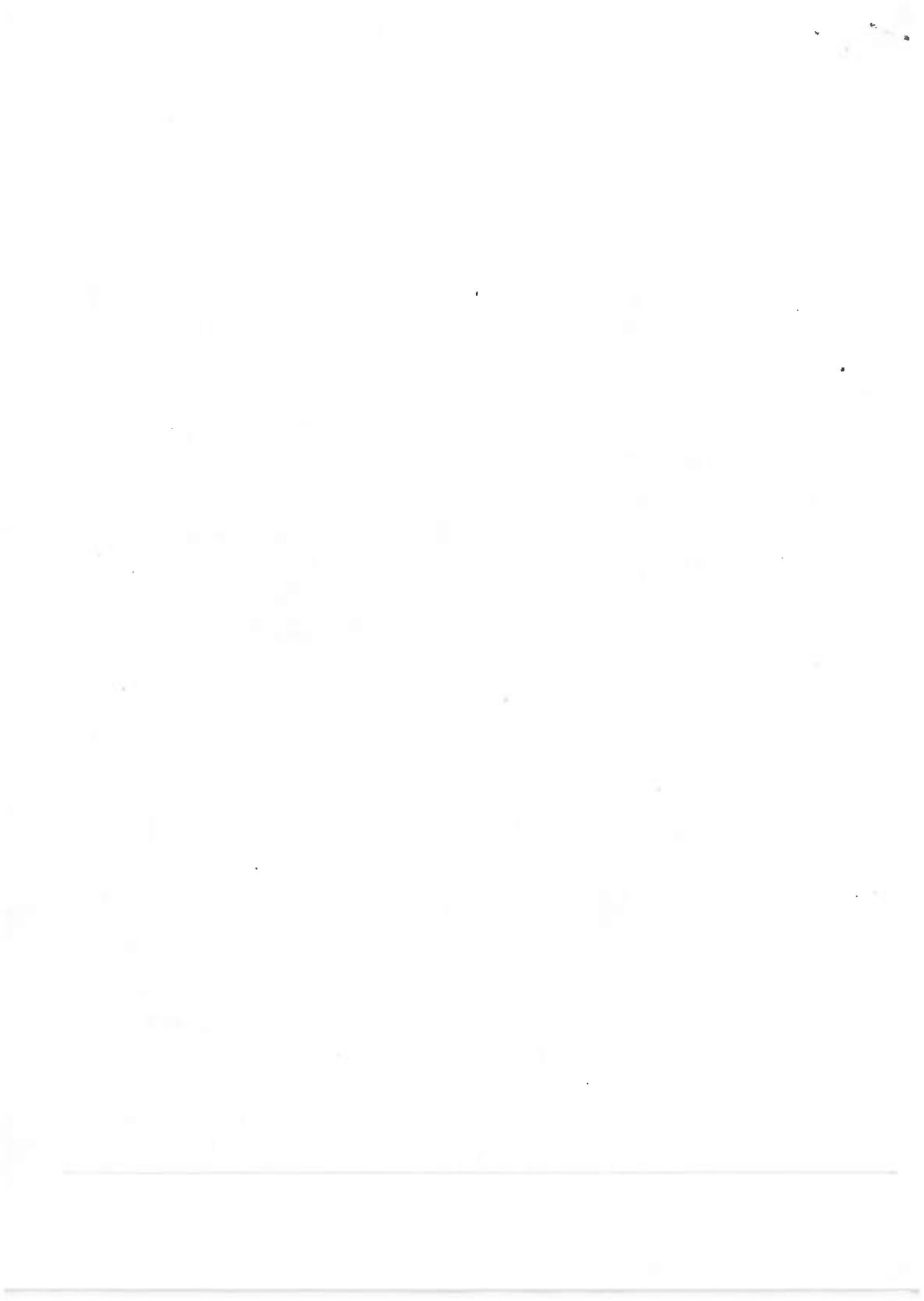
Behrampur	32	4	8	0	5	11
		6	8	0	8	0
					13	11

3 Land owned by Fivefivers Builders Pvt. Ltd.

Behrampur	18	22/1/2	2	0	0	8
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Grand Total 37 18 Or 4.725 acres.


 Director
 Town and Country Planning
 Rayson, Chandigarh
 160015



Recd

ORDER

Whereas the licence no. 60 of 2012 dated 11.06.2012 was granted to Commander Realtors Pvt. Ltd., Riverivers Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Riverivers Township Pvt. Ltd., High Profile Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Regal Green lands Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Base Exports Pvt. Ltd., High Responsible Pvt. Ltd., Auspicious infrastructure Pvt. Ltd., SU Estates Pvt. Ltd., O.P. Realtors Pvt. Ltd., Harald Builders Pvt. Ltd., Paddock Propbuild Pvt. Ltd., Pannopy Propbuild Pvt. Ltd., Aspirant Builders Pvt. Ltd., Massif Conbuild Pvt. Ltd., Five Rivers Builders Pvt. Ltd., Avon Finlease Pvt. Ltd., Chandan S/o Bansai, Smt. Sawtri Devi W/o Mahender Singh, Anbhay S/o Smt. Vibha, Kundan I/s Chandan singh S/o Tarachand, Smt. Ramraj W/o Lakhpat, Girraj S/o Lakhpat, Smt. Balshwari, Suman D/o Lakhpat, Smt. Sansaar Devi W/o Hemchand, Ranpal, Kishan S/o. Shyamal in collaboration with Commander Realtors Pvt. Ltd. to develop a Plotted colony on the land measuring 80.441 acres in the revenue estate of village Behnampur, Ullahwa & Ohala, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of licence land between Group Housing and plotted licensed colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 21 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licensed land among the above said licences the revised schedules of land measuring 80.441 acres are attached as Annexure 'A' in the name of Commander Realtors Pvt., Riverivers Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Riverivers Township Pvt. Ltd., High Profile Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Regal Green lands Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Base Exports Pvt. Ltd., High Responsible Pvt. Ltd., Auspicious infrastructure Pvt. Ltd., SU Estates Pvt. Ltd., O.P. Realtors Pvt. Ltd., Harald Builders Pvt. Ltd., Paddock Propbuild Pvt. Ltd., Pannopy Propbuild Pvt. Ltd., Aspirant Builders Pvt. Ltd., Massif Conbuild Pvt. Ltd., Five Rivers Builders Pvt. Ltd., Golden View Builders Pvt. Ltd., Avon Finlease Pvt. Ltd., Chandan S/o Bansai, Smt. Sawtri Devi W/o Mahender Singh, Anbhay S/o Smt. Vibha, Kundan I/s Chandan singh S/o Tarachand, Smt. Ramraj W/o Lakhpat, Girraj S/o Lakhpat, Smt. Balshwari, Suman D/o Lakhpat, Smt. Sansaar devi W/o Hemchand, Ranpal, Kishan S/o. Shyamal C/o Commander Realtors Pvt. Ltd. w.r.t licence no. 60 of 2012 dated 11.06.2012.

The revised layout plans shall be issued with the de-licencing of the land as per the request of the applicant company vide letter dated 02.12.2015. The terms and

conditions as stipulated in above said licences will remain the same and will be complied with by Commander Realtors Pvt. Ltd.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director

Dated:

Chandigarh

(~~Ar. J. Gupta~~)
Director General,
Town & Country Planning,
Haryana, Chandigarh

Encl. No. LC-1952/PA(SN) 24375

Dated: 01/11/15

A copy is forwarded to the following for information and necessary action:

1. Commander Realtors Pvt. Ltd. A-11, 1st Floor, Westi Bugh, New Delhi, along with a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-in-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon along with a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.

(~~Sh. P.P. Singh~~)
District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Encl. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.

(~~Sh. P.P. Singh~~)
District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh

■ **MANU Jabodetabek Subdivisi Tanah (MANSUB) 2013, 2014, 2015, 2016, 2017**

Wilayah	Kecamatan	Kode Desa	Luas (Ha)		Luas (M ²)	
			K	M	K	M
Cileis	22	1902	4	9	4	9
		21	7	12	7	12
		20	7	12	7	12
	40	8	5	12	5	12
		7	8	19	8	19
		9	8	19	8	19
		12	8	19	8	19
		14	5	12	5	12
		14M	1	2	1	2
	41	8	7	14	7	14
		8E	8	18	8	18
		8M	7	14	7	14
		8N	7	14	7	14
	46	2	3	7	3	7
		3	4	9	4	9
		4	4	9	4	9
		5	7	14	7	14
		6	3	6	3	6
		6M	3	6	3	6
		6N	3	6	3	6
		6O	3	6	3	6
		6P	3	6	3	6
		6Q	3	6	3	6
		6R	3	6	3	6
		48	1	2	4	1
	1M		2	4	2	4
	1N		2	4	2	4
	49	1	2	4	1	2
		1M	2	4	2	4
		1N	2	4	2	4
	50	1	2	4	1	2
		1M	2	4	2	4
		1N	2	4	2	4
51	1	2	4	1	2	
	1M	2	4	2	4	
	1N	2	4	2	4	
52	1	2	4	1	2	
	1M	2	4	2	4	
	1N	2	4	2	4	
53	1	2	4	1	2	
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	1M	2	4	2	4	
	1N	2	4	2	4	
125	1	2	4	1	2	
	1M	2	4	2	4	
	1N	2	4	2	4	
126	1	2	4	1	2	
	1M	2				

No	Land owned by	Parcel No.	M25 No.	Total Area		Area taken	
				K	M	R	M
14	Land owned by ...	8	158	2	3	2	3
15	Land owned by ...	48	281	1	8	1	8
		48	281	8	12	9	13
						1	10
17	Land owned by ...	58	74	3	14	3	14
18	Land owned by ...	58	15	1	12	1	12
		58	141	4	7	4	7
		58	8	7	10	7	10
		58	81	1	8	1	8
		58	71	3	0	3	0
						10	8
19	Land owned by ...	8	142	1	8	1	8
			145	6	12	7	13
						1	2
21	Land owned by ...	11	7	1	7	2	7
			15	7	12	8	12
			14	3	8	3	8
						1	15
22	Land owned by ...	11	145	1	4	1	4
		11	141	4	8	4	8
		11	142	7	10	8	10
		11	8	7	8	6	8
		11	81	4	8	3	8
		11	143	4	8	4	8
		11	144	4	8	4	8
		11	145	4	8	4	8
						1	10
						4	15
23	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
24	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
25	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
26	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
27	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
28	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
29	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
30	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
31	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15
32	Land owned by ...	11	142	1	8	1	8
		11	143	7	10	1	10
						4	15

Sheet Total 147 142 14 14-14-14

[Signature]
 Director General
 Town and Country Planning
 Ministry, Chandigarh
 21.12.1985



Directorate of Town & Country Planning, Haryana

SCO-71/76, 2nd Floor, Sector-17-D, Chandigarh, Phone: 0172-2644349
 Web site: topharyana.gov.in e-mail: tcnh71@rediffmail.com

Sd/-

ORDER

Whereas licence no 63 of 2009 dated 09.11.2009 was granted to Commander Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd., Riverivers Developers Pvt. Ltd., Base Exports Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Aspirant Builders Pvt. Ltd., Hardcore Realtors Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Buzz Hotels Pvt. Ltd., Riverivers Township Pvt. Ltd., Hi Energy Realtors Pvt. Ltd., Bulls Realtors Pvt. Ltd., Adson Software Pvt. Ltd., SU Estates Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., Regal Green lands Pvt. Ltd., High Responsible Pvt. Ltd., Masaf Conbuild Pvt. Ltd., KSS Properties Pvt. Ltd. in collaboration with Commander Realtors Pvt. Ltd. to develop a plotted colony on the land measuring 110.84 acres in the revenue estate of village Behranpur, Ullahna & Ghata, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding reconfiguring of licence land between Group Housing and plotted licensed colonies to process of exchange between the licence no 15 of 2008 dated 31.01.2008, 29 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 50 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17746 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licensed land under the policy dated 15.07.2015 among the above said licences the revised schedule of land for an area measuring 110.831 acres are annexed as Annexure 'A' for the licence no 63 of 2009 dated 09.11.2009 in the name of Commander Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd., Riverivers Developers Pvt. Ltd., Base Exports Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Aspirant Builders Pvt. Ltd., Hardcore Realtors Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Buzz Hotels Pvt. Ltd., Riverivers Township Pvt. Ltd., Hi Energy Realtors Pvt. Ltd., Adson Software Pvt. Ltd., Bulls Realtors Pvt. Ltd., SU Estates Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., Regal Green lands Pvt. Ltd., High Responsible Pvt. Ltd., Masaf Conbuild Pvt. Ltd., KSS Properties Pvt. Ltd. in collaboration with Commander Realtors Pvt. Ltd.

The revised layout plans shall be issued with the de-licence of the land as per the request of the applicant company vide letter dated 02.12.2015. The terms and conditions as stipulated in above said licences will remain the same and will be complied with by Commander Realtors Pvt. Ltd.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


(Aron Kumar Gupta)
Director General,
Town & Country Planning,
Haryana, Chandigarh

Order No. LC-1952/PA(SN) 24/23

Dated: 9/11/15

A copy is forwarded to the following for information and necessary action:-

1. ✓ Commander Realtors Pvt. Ltd. A-13, 1st Floor, Next Bagh, New Delhi, alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, MVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-In-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Order No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Company/ Fisheries Pvt. Ltd., Dera Ghokri

Village	Plot No.	Kha No.	Total Area		Area Taken	
			K	Ma	K	Ma
Behrangpur	18	220	1	8	1	7
	32	2	7	12	1	12
		3	7	2	1	6
		16	4	8	4	9
Ushwan	11	24	7	06	7	00
		16	8	05	0	00
		10	8	0	0	0
		17	8	0	8	0
		24	8	0	0	0
		03	8	0	0	0
	15	8	0	0	0	
					54	15

2 Land owned by Golden Star Fisheries Pvt. Ltd.

Behrangpur	1	1671	4	8	4	8
	29	2729	3	14	3	14
	28	25	0	0	0	18
	24	371	7	06	3	57
Ushwan	08	171	7	06	6	11
	21	3	7	7	7	7
		671	0	03	0	13
	16	232	2	14	2	14
	29	2102	3	10	3	10
		47	3	1	3	1
					38	2

3 Land owned by Fisheries Development Pvt. Ltd.

Ushwan	20	722	1	18	1	11
		130	3	7	3	7
		130	2	4	2	4
		130	2	15	3	05
		14702	1	5	1	5
	24	23702	4	8	4	8
05	182	7	8	7	0	
	2307	7	5	7	2	
				24	09	

4 Land owned by Golden Star Fisheries Pvt. Ltd. NORTHERN SHARD & BEEHIVE FISH FARM, PVT. LTD. (DERA GHOKRI)

Behrangpur	2	292	2	8	2	0
		20271	0	0	0	8
	18	1	8	0	3	5
	18	37	1	14	1	14
	4	7	0	3	10	
				12	18	

5 Land owned by Commercial Fisheries Pvt. Ltd.

Ushwan	14	10	6	0	6	0
	15	18	4	0	4	0
	14	11	6	0	6	0
		20	6	0	6	0
				22	0	

(Handwritten signature and stamp)

6 Land owned by Madhavi Prakash Pvt. Ltd.

Village	Plot No.	IDB No.	Total Area		Area Taken	
			K	sq	K	sq
Ghala	37	18/2	2	9	2	9
	48	80/1/1/1/1	0	15	0	11
		101/2/2	1	46	1	46
		102/1/1	0	88	0	10
	38	20/1/3	1	7	1	7
		23/1/4	1	7	1	7
		25/1/2	1	10	1	10
22/1/1		0	3	0	3	
				8	88	

7 Land owned by Madhavi Prakash Pvt. Ltd.

Badrinagar	1	76	8	0	8	0
		77/1	5	4	8	4
		74	4	0	3	13
		25	8	0	3	17
				21	14	

8 Land owned by GTCL Bhilwara Pvt. Ltd.

Badrinagar	18	90/1	4	13	4	13	
Ghala	41	23	8	0	8	3	
		21	8	0	8	4	
		22	8	0	8	6	
Lohawa	19	18	8	0	8	6	
		21/1	1	5	1	5	
		23	8	0	8	0	
		13	1	5	1	5	
		22	6	13	6	13	
		24	1	3	1	3	
			18/1	8	5	5	5
		5	1/2	2	1	2	1
			18/1	2	8	2	5
		26	6/3	2	0	2	0
		8	17/1	6	17	6	17
		16	18/1	2	0	2	0
						53	8

9 Land owned by GTCL Bhilwara Pvt. Ltd.

Lohawa	19	4	5	0	5	0		
		5	5	17	5	11		
		7/1	1	13	4	13		
		16	5	8	5	8		
		20	8	3	8	5		
		24	22/1	1	8	4	8	
		28	13/1	7	4	7	4	
		15	11/2	1	20	4	18	
			18	2	10	2	10	
			11	5	10	5	18	
			20	7	10	7	18	
			21/1	5	4	3	4	
			14	18/1	8	13	10	13
			25/2	8	13	10	13	
		18	28	8	4	8	8	
			17	5	6	5	6	
			14	2	13	2	13	
26/2	8		14	8	14			
					54	8		

(Signature)
 (Date)
 (Place)

20 Land owned by State Mobile Pkwy Ltd (100,000 Acres), American Infrastructure Pkwy Ltd (200,000 Acres) & State of Georgia Pkwy Ltd (200,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	4	21	0	0	0	0
		22	0	0	0	0
		23	0	0	0	0
						24

21 Land owned by American Infrastructure Pkwy Ltd (100,000 Acres) & State of Georgia Pkwy Ltd (100,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be		
			K	M	K	M	
Urbans	4	99	1	10	1	10	
						1	10
						1	10
						1	10
						1	10

22 Land owned by American Infrastructure Pkwy Ltd (100,000 Acres) & State of Georgia Pkwy Ltd (100,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	2	12	0	0	0	0
		13	0	0	0	0
		14	0	0	0	0
		15	0	0	0	0
		16	1	10	1	10
		17	0	0	0	0

23 Land owned by American Infrastructure Pkwy Ltd (100,000 Acres) & State of Georgia Pkwy Ltd (100,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	11	18	0	0	0	0
		19	0	0	0	0
		20	0	0	0	0

24 Land owned by American Infrastructure Pkwy Ltd

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	10	21	0	0	0	0
		22	0	0	0	0
		23	0	0	0	0
		24	0	0	0	0

25 Land owned by American Infrastructure Pkwy Ltd (100,000 Acres) & State of Georgia Pkwy Ltd (100,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	3	25	0	0	0	0
		26	0	0	0	0
		27	0	0	0	0

26 Land owned by American Infrastructure Pkwy Ltd

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	14	28	0	0	0	0

27 Land owned by American Infrastructure Pkwy Ltd (100,000 Acres) & State of Georgia Pkwy Ltd (100,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	10	20	0	0	0	0

28 Land owned by American Infrastructure Pkwy Ltd (100,000 Acres) & State of Georgia Pkwy Ltd (100,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	17	34	0	0	0	0

29 Land owned by American Infrastructure Pkwy Ltd (100,000 Acres) & State of Georgia Pkwy Ltd (100,000 Acres)

Village	Acres	Plot No.	Total Area		Area To be	
			K	M	K	M
Urbans	21	42	0	0	0	0
		43	0	0	0	0
		44	0	0	0	0

Grand Total 488 12 00 100,000 Acres

[Signature]
 Director General
 Town and Country Planning,
 Harare, Zimbabwe
 2017-18

Directorate of Town & Country Planning, Haryana
 300-71-73, 2nd Floor, Sector-17-C, Chandigarh, Phone: 0172-2549249
 Web site: tcharyana.gov.in e-mail: tch@tcharyana.gov.in

Recd

ORDER

Whereas the licence no. 107 of 2010 dated 20.12.2010 was granted to Commander Realtors Pvt. Ltd., Bulls Realtors Pvt. Ltd., Five Rivers Township Pvt. Ltd., High Star Builders Pvt. Ltd., BTYS Buildwell Pvt. Ltd., Aspirant Builders Pvt. Ltd., Adson Software Pvt. Ltd., Blaxx Hotels Pvt. Ltd., Royal Green Lands Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Best Exports Pvt. Ltd., Hardcore Realtors Pvt. Ltd., Five Rivers Developers Pvt. Ltd., Five Rivers Buildcon Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., High Responsible Realtors Pvt. Ltd., Su Estates Pvt. Ltd., Nishi S/o Malhan, Rajpal S/o Madan, Attar Singh S/o Madan, Sh. Lakshmi Chand, Brahm Singh, Sanjay S/o Ramkishan, Sh. Bir Singh, Shri Pal, Brahm Singh S/o Chand, Sh. Vinod Kumar S/o Sh. Satpal, Sh. Lal Chand S/o Man Singh, Sh. Charan Singh S/o Sh. Dyan Singh, Sh. Lakha S/o Sh. Munshi, Kesar Singh S/o Bhikoh Singh, Sh. Satpal, Anup S/o Khema, Ganeshi S/o Sh. Surjan, Jai Bhagwan S/o Sh. Ganpat in collaboration with Commander Realtors Pvt. Ltd. to develop a Potted colony on the land measuring 140.338 acres in the revenue estate of village Behrampur, Villages & Chate, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of Khasra land between Group Housing and plotted licensed colonies in process of exchange between the licence no. 16 of 2008 dated 21.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no. 17766 dated 16.04.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

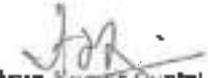
After exchange of licensed land the revised schedule of land measuring 140.338 acres are annexed for the licence no. 107 of 2010 dated 20.12.2010 in the name of Commander Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Five Rivers Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Ornamental Realtors Pvt. Ltd., BTYS Buildwell Pvt. Ltd., Aspirant Builders Pvt. Ltd., Adson Software Pvt. Ltd., Blaxx Hotels Pvt. Ltd., Five Rivers Township Pvt. Ltd., Five Rivers Buildcon Pvt. Ltd., Best Exports Pvt. Ltd., Hardcore Realtors Pvt. Ltd., Royal Green Land Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., High Responsible Realtors Pvt. Ltd., Su Estates Pvt. Ltd., Golden View Builders Pvt. Ltd., Sh. Nishi S/o Malhan, Rajpal S/o Madan, Attar Singh S/o Sh. Madan S/o Unnoo, Lakshmi Chand, Brahm Singh, Sanjay S/o Ram Kishan, Bir Singh, Sh. Pal, Brahm Singh S/o Sh. Chand, Sh. Vinod Kumar S/o Sh. Satpal, Lal Chand S/o Man Singh, Charan Singh S/o Dyan Singh, Lakha S/o Sh. Munshi, Kesar Singh S/o Bhikoh Singh, Sh. Satpal, Anup S/o Khema, Ganeshi S/o Sh. Surjan, Jai Bhagwan S/o Ganpat in collaboration with Commander Realtors Pvt. Ltd. w.r.t licence no. 107 of 2010 dated 20.12.2010.

The revised layout plans shall be issued with the de-licence of the land as per the request of the applicant company vide letter dated 02.12.2015. The terms and conditions as stipulated in above said licences will remain the same and will be complied with by Commander Realtors Pvt. Ltd.

The company will also abide by the terms and conditions of the agreement LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


(Arun Kumar Gupta)
Director General,
Town & Country Planning,
Haryana, Chandigarh

Endst. No. LC-1952/PA(SN) 324/388

Dated: 9/1/15

A copy is forwarded to the following for information and necessary action:

1. ✓ Commander Realtors Pvt. Ltd. A-11, 1st Floor, Neeti Bagh, New Delhi, alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-In-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. J.P. Singh with request to update the status on website.

District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Land owned by Community Development Authority, City of Chicago

Wright	Block No.	CDP No.	DEM/AMH	Area (sq ft)
Black	40	1428	8 12	8 12
		1429	2 12	2 12
		1430	3 12	3 12
		1431	4 12	4 12
		1432	5 12	5 12
		1433	6 12	6 12
		1434	7 12	7 12
		1435	8 12	8 12
		1436	9 12	9 12
		1437	10 12	10 12
	41	1438	1 13	1 13
		1439	2 13	2 13
		1440	3 13	3 13
		1441	4 13	4 13
		1442	5 13	5 13
		1443	6 13	6 13
		1444	7 13	7 13
		1445	8 13	8 13
		1446	9 13	9 13
		1447	10 13	10 13
	42	1448	1 14	1 14
		1449	2 14	2 14
		1450	3 14	3 14
		1451	4 14	4 14
		1452	5 14	5 14
		1453	6 14	6 14
		1454	7 14	7 14
		1455	8 14	8 14
		1456	9 14	9 14
		1457	10 14	10 14
	43	1458	1 15	1 15
		1459	2 15	2 15
		1460	3 15	3 15
		1461	4 15	4 15
		1462	5 15	5 15
1463		6 15	6 15	
1464		7 15	7 15	
1465		8 15	8 15	
1466		9 15	9 15	
1467		10 15	10 15	
44	1468	1 16	1 16	
	1469	2 16	2 16	
	1470	3 16	3 16	
	1471	4 16	4 16	
	1472	5 16	5 16	
	1473	6 16	6 16	
	1474	7 16	7 16	
	1475	8 16	8 16	
	1476	9 16	9 16	
	1477	10 16	10 16	
45	1478	1 17	1 17	
	1479	2 17	2 17	
	1480	3 17	3 17	
	1481	4 17	4 17	
	1482	5 17	5 17	
	1483	6 17	6 17	
	1484	7 17	7 17	
	1485	8 17	8 17	
	1486	9 17	9 17	
	1487	10 17	10 17	
46	1488	1 18	1 18	
	1489	2 18	2 18	
	1490	3 18	3 18	
	1491	4 18	4 18	
	1492	5 18	5 18	
	1493	6 18	6 18	
	1494	7 18	7 18	
	1495	8 18	8 18	
	1496	9 18	9 18	
	1497	10 18	10 18	
47	1498	1 19	1 19	
	1499	2 19	2 19	
	1500	3 19	3 19	
	1501	4 19	4 19	
	1502	5 19	5 19	
	1503	6 19	6 19	
	1504	7 19	7 19	
	1505	8 19	8 19	
	1506	9 19	9 19	
	1507	10 19	10 19	
48	1508	1 20	1 20	
	1509	2 20	2 20	
	1510	3 20	3 20	
	1511	4 20	4 20	
	1512	5 20	5 20	
	1513	6 20	6 20	
	1514	7 20	7 20	
	1515	8 20	8 20	
	1516	9 20	9 20	
	1517	10 20	10 20	
49	1518	1 21	1 21	
	1519	2 21	2 21	
	1520	3 21	3 21	
	1521	4 21	4 21	
	1522	5 21	5 21	
	1523	6 21	6 21	
	1524	7 21	7 21	
	1525	8 21	8 21	
	1526	9 21	9 21	
	1527	10 21	10 21	
50	1528	1 22	1 22	
	1529	2 22	2 22	
	1530	3 22	3 22	
	1531	4 22	4 22	
	1532	5 22	5 22	
	1533	6 22	6 22	
	1534	7 22	7 22	
	1535	8 22	8 22	
	1536	9 22	9 22	
	1537	10 22	10 22	
51	1538	1 23	1 23	
	1539	2 23	2 23	
	1540	3 23	3 23	
	1541	4 23	4 23	
	1542	5 23	5 23	
	1543	6 23	6 23	
	1544	7 23	7 23	
	1545	8 23	8 23	
	1546	9 23	9 23	
	1547	10 23	10 23	
52	1548	1 24	1 24	
	1549	2 24	2 24	
	1550	3 24	3 24	
	1551	4 24	4 24	
	1552	5 24	5 24	
	1553	6 24	6 24	
	1554	7 24	7 24	
	1555	8 24	8 24	
	1556	9 24	9 24	
	1557	10 24	10 24	
53	1558	1 25	1 25	
	1559	2 25	2 25	
	1560	3 25	3 25	
	1561	4 25	4 25	
	1562	5 25	5 25	
	1563	6 25	6 25	
	1564	7 25	7 25	
	1565	8 25	8 25	
	1566	9 25	9 25	
	1567	10 25	10 25	

[Handwritten Signature]
 Director
 01-1-2008

4 Company Builders Pvt. Ltd. Cont.

Group	Plot No.	Site No.	Total Area		Area Taken	
			H	S	H	S
(Many)	29	10	7	9	7	8
		20	8	10	0	13
		21	8	10	7	14
		5	4	0	0	8
		6	4	0	0	8
		10	3	0	0	8
		11	3	0	0	8
		12	4	0	0	8
		13	4	0	0	8
		14	4	0	0	8
		15	4	0	0	8
		16	4	0	0	8
		201	2	10	2	11
		21	8	11	8	11
						428

2 Land owned by Shri. Smt. Builders Pvt. Ltd.

Subgroup	Plot No.	Site No.	H	S	H	S
Other	34	1174	1	4	1	4
	35	123	1	0	1	0
	47	12	3	3	3	3
					4	7

3 Land owned by Shri. Smt. Builders Pvt. Ltd.

Subgroup	Plot No.	Site No.	H	S	H	S		
	31	102	1	4	1	4		
		7	5	10	6	10		
		141	2	10	2	10		
		142	4	0	4	0		
		143	0	13	0	13		
		144	0	10	0	10		
		145	1	0	1	0		
		146	1	0	1	0		
		15	15	6	10	2	10	
		17	8	3	12	7	12	
		18	11	2	6	1	6	
		Gates	38	148	3	11	3	11
				149	1	7	1	7
				150	0	8	0	8
				151	0	8	0	8
				152	0	8	0	8
				153	0	8	0	8
				154	0	8	0	8
				155	0	8	0	8
				156	0	8	0	8
				157	0	8	0	8
		Other	40	158	0	2	0	2
				159	0	0	0	0
				160	0	1	0	1
		Other	41	161	1	10	1	10
162	1			1	1	1		
163	1			1	1	1		
Other	44	164	1	1	1	1		
		165	1	14	1	14		
				432	5			

4 Land owned by Shri. Smt. Builders Pvt. Ltd.

Subgroup	Plot No.	Site No.	H	S	H	S
Other	3	166	0	12	0	12
		167	1	10	0	11
Other	42	168	0	10	0	10
		169	0	12	0	12
Other	33	170	0	0	0	0
		171	0	10	0	10
					32	4.2

5 Land owned by Shri. Smt. Builders Pvt. Ltd.

Subgroup	Plot No.	Site No.	H	S	H	S
Other	12	172	0	11	0	11
		173	0	0	0	0
		174	0	10	0	10
					11	1.2

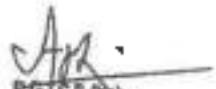
6 Land owned by Shri. Smt. Builders Pvt. Ltd. (Site No. 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100)

Subgroup	Plot No.	Site No.	H	S	H	S
Other	13	175	1	7	1	7
		176	3	11	3	11
		177	4	11	4	11
					8	1.2

7 Land owned by Shri. Smt. Builders Pvt. Ltd. (Site No. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100)

Subgroup	Plot No.	Site No.	H	S	H	S
Other	8	178	1	10	1	10
		179	1	1	1	1
		180	1	1	1	1
		181	0	1	0	1
		182	1	1	1	1
Other	33	183	1	1	1	1
		184	1	10	1	10
					10	1.2

S	Land owned by BPTI (Bharat Petroleum Corporation Limited)			Total Area		Area held by			
	Village	Block No.	HRB No	H	M	H	M		
8	Belampur	82	14	1	13	2	12		
			18	8	0	3	0		
						13	12		
9	Land owned by Bhartiya Telecom Pvt. Ltd.								
	Ghatol	80	13	1	10	1	10		
			176	8	16	3	16		
			197	1	11	1	11		
			232	4	18	4	18		
			241	7	18	7	18		
			242	7	8	7	8		
			27	5	8	5	8		
			87	8	13	8	13		
			87	8	7	8	7		
			87	7	7	7	7		
			87	4	13	4	13		
			87	8	13	8	13		
			100	1	7	1	7		
101			8	7	8	7			
100	8	13	8	13					
41			41	13					
10	Land owned by BPTI (Bharat Petroleum Corporation Limited) and Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited) and Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited)								
Belampur	11	141	8	13	8	13			
11	Land owned by Bhartiya Telecom Pvt. Ltd.								
	Ghatol	80	7	7	10	7	10		
			16	8	7	8	7		
			18	7	7	7	7		
			21	8	8	8	8		
			23	8	7	8	7		
			2	8	8	8	8		
			7	8	7	8	7		
			10	7	13	7	13		
			10	8	4	8	4		
			12	8	13	8	13		
			14	5	13	5	13		
						14	7		
			12	Land owned by Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited) and Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited)					
Belampur			10	230	1	8	1	8	
10	271	8	7	8	7				
	100	4	10	4	10				
	207	3	8	3	8				
				8	8				
13	Land owned by BPTI (Bharat Petroleum Corporation Limited)								
Belampur	2	1127	8	8	7	8			
14	Land owned by Bhartiya Telecom Pvt. Ltd.								
Ghatol	80	107	2	4	2	4			
		171	3	4	3	4			
				5	8				
15	Land owned by Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited) and Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited)								
Ghatol	80	107	1	9	1	9			
		107	3	9	3	9			
		8	5	9	5	9			
				17	9				
16	Land owned by Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited) and Bhartiya Telecom Pvt. Ltd. (Bharat Petroleum Corporation Limited)								
Ghatol	80	107	2	13	2	13			
		107	8	8	8	8			
		107	4	8	4	8			
				1	8				
				17	17				
17	Land owned by Bhartiya Telecom Pvt. Ltd.								
Ghatol	80	107	8	7	7	7			
		107	8	8	8	8			
		1128	8	8	8	8			
		107	8	8	8	8			
		107	8	8	8	8			
		107	8	18	8	18			
		107	10	11	10	11			
		107	1	4	1	4			
		107	1	10	1	10			
						10	1		


 Director
 BPTI

11 Land owned by Grand Green Land, P.L.C. (11) (11) (11) (11) (11) (11) (11) (11) (11) (11)

Group	Row	Col	Value	Area	Area
11	11	11	11	11	11

12 Land owned by 12th Street Builders, P.L.C. (12) (12) (12) (12) (12) (12) (12) (12) (12) (12)

12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12
12	12	12	12	12	12

13 Land owned by 13th Street Builders, P.L.C. (13) (13) (13) (13) (13) (13) (13) (13) (13) (13)

13	13	13	13	13	13
13	13	13	13	13	13

14 Land owned by 14th Street Builders, P.L.C. (14) (14) (14) (14) (14) (14) (14) (14) (14) (14)

14	14	14	14	14	14
14	14	14	14	14	14
14	14	14	14	14	14
14	14	14	14	14	14
14	14	14	14	14	14

15 Land owned by 15th Street Builders, P.L.C. (15) (15) (15) (15) (15) (15) (15) (15) (15) (15)

15	15	15	15	15	15
15	15	15	15	15	15
15	15	15	15	15	15
15	15	15	15	15	15
15	15	15	15	15	15

16 Land owned by 16th Street Builders, P.L.C. (16) (16) (16) (16) (16) (16) (16) (16) (16) (16)

16	16	16	16	16	16
16	16	16	16	16	16
16	16	16	16	16	16

17 Land owned by 17th Street Builders, P.L.C. (17) (17) (17) (17) (17) (17) (17) (17) (17) (17)

17	17	17	17	17	17
17	17	17	17	17	17
17	17	17	17	17	17
17	17	17	17	17	17
17	17	17	17	17	17

18 Land owned by 18th Street Builders, P.L.C. (18) (18) (18) (18) (18) (18) (18) (18) (18) (18)

18	18	18	18	18	18
18	18	18	18	18	18
18	18	18	18	18	18

19 Land owned by 19th Street Builders, P.L.C. (19) (19) (19) (19) (19) (19) (19) (19) (19) (19)

19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19
19	19	19	19	19	19

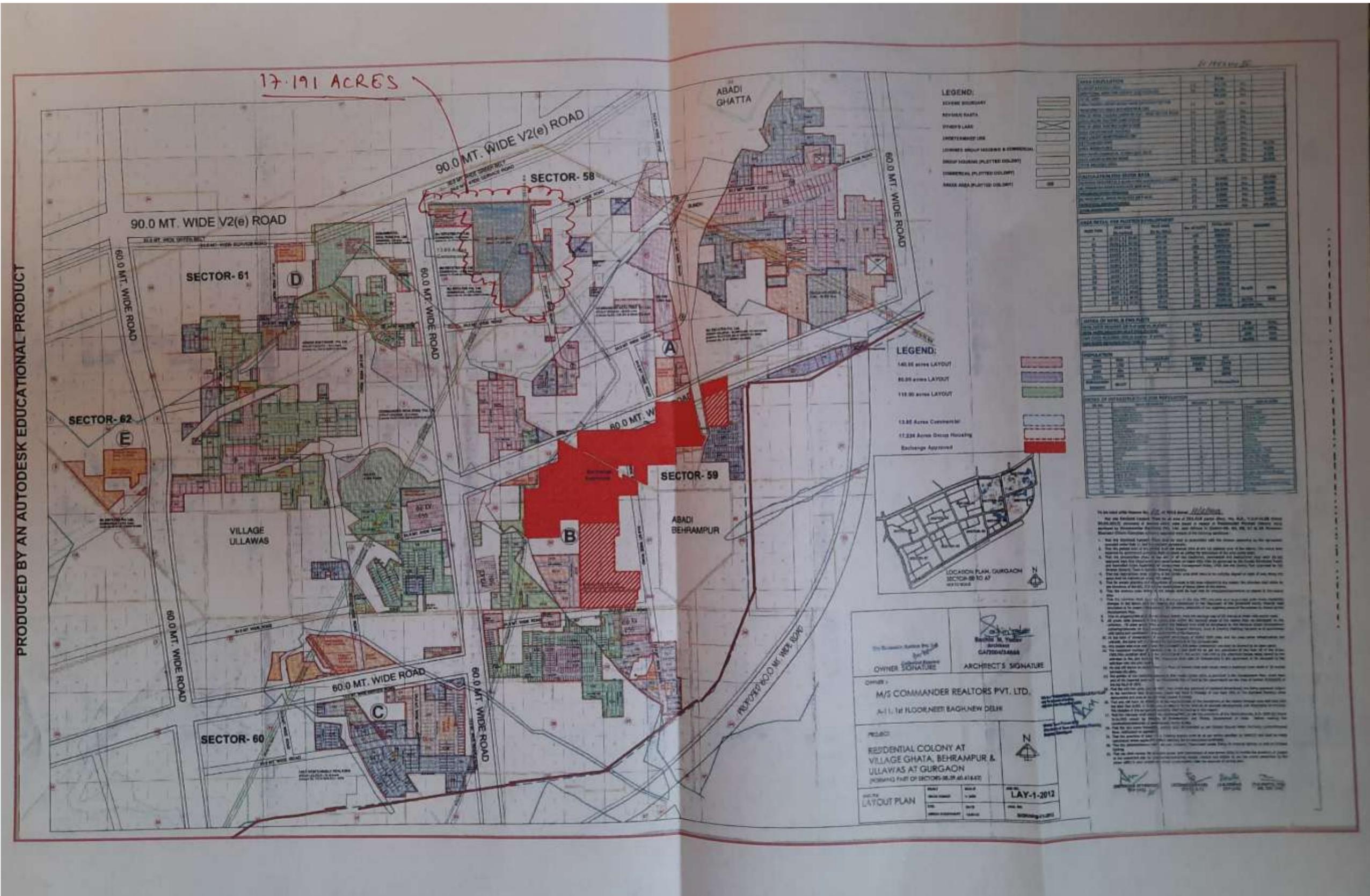
20 Land owned by 20th Street Builders, P.L.C. (20) (20) (20) (20) (20) (20) (20) (20) (20) (20)

20	20	20	20	20	20
20	20	20	20	20	20
20	20	20	20	20	20

21 Land owned by 21st Street Builders, P.L.C. (21) (21) (21) (21) (21) (21) (21) (21) (21) (21)

21	21	21	21	21	21
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[Handwritten Signature]
 DIRECTOR
 1/1/12





**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2821216GUNOCTE2719591

Dated:09/02/2016

To.

M/s : Commander Realtors Pvt. Ltd.
Group Housing, Sector-58, Village- Ghata
GURGAON NORTH
122101

Sub : Extension in the validity period of NOC case of – M/s Commander Realtors Pvt. Ltd.

Kindly refer to your application for extension in validity of NOC received in this office on 2016-01-13 on the subject noted above.

The matter has been examined by the board and as per the decision, the validity period of Consent to Establish already granted vide letter No. dt. 09/02/2016 is hereby extended for further period i.e. from 03/02/2016 to 02/02/2018 with the same usual terms and conditions as mentioned in the previous NOC.

General Deficiencies :

*Regional Officer, HQ
For and on be'half of chairman
Haryana State Pollution Control Board*



**HARYANA STATE POLLUTION CONTROL
BOARD
C-11, SECTOR-6, PANCHKULA**

Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No.: 0172-2577870-73



No. HSPCB/Consent/ : 329962317GUNOCTE4623668

Dated:01/12/2017

To.

M/s : Commander Realtors Pvt. Ltd.
Group Housing, Sector-58, Village- Ghata
GURGAON NORTH
122101

Sub : Extension in the validity period of NOC case of M/s Commander Realtors Pvt. Ltd.

Kindly refer to your application for extension in validity of NOC received in this office on 2017-11-06 on the subject noted above.

The matter has been examined by the board and as per the decision, the validity period of Consent to Establish already granted vide letter No. dt. 01/12/2017 is hereby extended for further period i.e. from 03/02/2018 to 24/11/2020 with the same usual terms and conditions as mentioned in the previous NOC.

Conditions :

Other Conditions :



Jai
Bhagwan

Digitally signed by
Jai Bhagwan
Date: 2017.12.01
13:06:42 +05'30'

Regional Officer, HQ

*For and on behalf of chairman
Haryana State Pollution Control Board*

**State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Telephone No. 0172-2565232
E-mail ID: seiaa.hry@gmail.com

Memo No: SEIAA/HR/2020/566

Date: 16 /11/2020

To

**M/s Commander Realtors Pvt. Ltd,
Ireo Campus, Sector 59, Archview Drive, Ireo City,
Golf Course Extension Road, Gurugram-122101, Haryana**

Subject: Extension of validity of Environment Clearance for setting-up Group Housing Project (17.191 Acres) at Sector-58, Village Ghata, Tehsil Sohna, Gurgaon, Haryana.

With reference to your application No. Commander/GHP58/EC Extension/3290 dated 23.10.2020 for seeking Extension of Validity of Environment Clearance granted for Group Housing Project (17.191 Acres) at Sector-58, Village Ghata, Tehsil Sohna, Gurgaon, Haryana on 25.11.2013. The Validity of your Environment Clearance was up to 24.11.2020 as per MoEF & CC, GoI dated 14.09.2006 & its subsequent Amendment dated 29.04.2015 & 14.09.2016.

The case was examined in the light of MoEF & CC, GoI Amended Notification dated 14.09.2016.

Keeping in view of above, the Authority decided to grant Extension for Validity of Environment Clearance for further 3 years i.e. upto 24.11.2023 subject to compliance of the conditions already imposed in the Environmental Clearance letter dated 25.11.2013 granted by SEIAA, Haryana.


Chairman,
SEIAA, Haryana.